GOVERNMENT OF MEGHALAYA

LAW DEPARTMENT

THE MEGHALAYA

ACTS &

ORDINANCES

2018

CONTENT

ACTS

ORDINANCES

Postal Registration No. N. E.—771/2006-2008

सत्यमेव जयते

The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 190 **Shillong, Thursday, March 29, 2018,** **8th Chaitra-1940 (S. E.)**

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 29th March, 2018.

No.LL(B)14/2015/238.—The Meghalaya Appropriation (No. I) Act, 2018 (Act No. 1 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th March, 2018.

THE MEGHALAYA APPROPRIATION (NO. I) AC

An

to authorise payment and appropriati rtain further sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty first day of March, 2018.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty Nine Year of the Republic of India as follows:-

Short title

1. This Act may be called the Meghalaya Appropriation (No.I) Act, 2018.

Withdrawal of **₹ 59,82,78,979** from and out of the Consolidated Fund of Meghalaya for the financial year 2017-2018.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of **₹ 59,82,78,979 (Rupees fifty nine crore eighty two lakh seventy eight thousand nine hundred and seventy nine)** only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March 2018 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2017-2018.

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Revenue			
01	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE			
	2058 STATIONERY AND PRINTING			
	Total Revenue			
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital			
	Total of Grant 01			
	Revenue			
02	2012 GOVERNOR			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital			
	Total of Grant 02			
	Revenue			
03	2013 COUNCIL OF MINISTERS			
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	Total Revenue			
	Total of Grant 03			
	Revenue			
04	2014 ADMINISTRATION OF JUSTICE-	1,96,34,056		1,96,34,056
	Total Revenue	1,96,34,056		1,96,34,056
	Total of Grant 04	1,96,34,056		1,96,34,056
	Revenue			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
05	2015 ELECTIONS			
	Total Revenue			
	Total of Grant 05			
06	*Revenue*			
	2029 LAND REVENUE			
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	15,40,000		15,40,000
	2250 OTHER SOCIAL SERVICES			
	3475 OTHER GENERAL ECONOMIC SERVICES			
	Total Revenue	15,40,000		15,40,000
	Capital			
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6250 LOANS FOR OTHER SOCIAL SERVICES			
	6401 LOANS FOR CROP HUSBANDRY			
	Total Capital			
	Total of Grant 06	15,40,000		15,40,000
07	*Revenue*			
	2030 STAMPS AND REGISTRATION			
	Total Revenue			
	Total of Grant 07			
08	*Revenue*			
	2039 STATE EXCISE			
	Total Revenue			
	Total of Grant 08			
09	*Revenue*			
	2040 SALES TAX	1,08,30,904		1,08,30,904
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	Total Revenue	1,08,30,904		1,08,30,904
	Total of Grant 09	1,08,30,904		1,08,30,904

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Revenue			
10	2041 TAXES ON VEHICLES	1,95,41,000		1,95,41,000
	2070 OTHER ADMINISTRATIVE SERVICES			
	3055 ROAD TRANSPORT			
	Total Revenue	1,95,41,000		1,95,41,000
	Capital			
	5053 CAPITAL OUTLAY ON CIVIL AVIATION			
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT			
	Total Capital			
	Total of Grant 10	1,95,41,000		1,95,41,000
	Revenue			
11	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	10,47,753		10,47,753
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT			
	2801 POWER			
	2810 NEW AND RENEWAL ENERGY			
	Total Revenue	10,47,753		10,47,753
	Capital			
	4801 CAPITAL OUTLAY ON POWER PROJECTS			
	6801 LOANS FOR POWER PROJECTS			
	Total Capital			
	Total of Grant 11	10,47,753		10,47,753
	Revenue			
12	2047 OTHER FISCAL SERVICES			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Total Revenue			
	Total of Grant 12			
13	*Revenue*			
	2052 SECRETARIAT - GENERAL SERVICES			
	2251 SECRETARIAT - SOCIAL SERVICES			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	Total Revenue			
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	Total Capital			
	Total of Grant 13			
14	*Revenue*			
	2053 DISTRICT ADMINISTRATION			
	Total Revenue			
	Total of Grant 14			
15	*Revenue*			
	2054 TREASURY AND ACCOUNTS ADMINISTRATION			
	Total Revenue			
	Total of Grant 15			
16	*Revenue*			
	2055 POLICE	4,67,35,888		4,67,35,888
	2070 OTHER ADMINISTRATIVE SERVICES			
	2216 HOUSING			
	Total Revenue	4,67,35,888		4,67,35,888
	Capital			
	4055 CAPITAL OUTLAY ON POLICE			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 CAPITAL OUTLAY ON HOUSING			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Total Capital			
	Total of Grant 16	4,67,35,888		4,67,35,888
17	*Revenue*			
	2056 JAILS.			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	Total Capital			
	Total of Grant 17			
18	*Revenue*			
	2058 STATIONERY AND PRINTING			
	Total Revenue			
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital			
	Total of Grant 18			
19	*Revenue*			
	2052 SECRETARIAT GENERAL SERVICES			
	2059 PUBLIC WORKS	6,12,51,000		6,12,51,000
	2203 TECHNICAL EDUCATION			
	2204 SPORT & YOUTH SERVICES			
	2205 ART AND CULTURE			
	2216 HOUSING			
	Total Revenue	6,12,51,000		6,12,51,000
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4202 CAPITAL OUTLAY ON EDUCATION, SPORTS,ART AND CULTURE			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	4210 CAPITAL OUTLAY ON MEDICAL&PUBLIC HEALTH			
	4216 CAPITAL OUTLAY ON HOUSING			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
	Total Capital			
	Total of Grant 19	6,12,51,000		6,12,51,000
	Revenue			
20	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	Total Capital			
	Total of Grant 20			
	Revenue			
21	2075 MISCELLANEOUS GENERAL SERVICES			
	2202 GENERAL EDUCATION			
	2203 TECHNICAL EDUCATION			
	2204 SPORT AND YOUTH SERVICES	1,87,500		1,87,500
	2205 ART AND CULTURE			
	2236 NUTRITION			
	3425 OTHER SCIENTIFIC RESEARCH			
	3454 CENSUS,SURVEY AND STATISTICS			
	Total Revenue	1,87,500		1,87,500
	Capital			
	4202 CAPITAL OUTLAY ON EDUCATION, ARTS & CULTURE			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	Total Capital			
	Total of Grant 21	1,87,500		1,87,500
	Revenue			
22	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	1,80,69,744		1,80,69,744
	2216 HOUSING			
	3454 CENSUS,SURVEY AND STATISTICS			
	Total Revenue	1,80,69,744		1,80,69,744
	Total of Grant 22	1,80,69,744		1,80,69,744
	Revenue			
23	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	Total Revenue			
	Total of Grant 23			
	Revenue			
24	2071 PENSIONS AND OTHER RETIREMENT BENEFITS			
	Total Revenue			
	Total of Grant 24			
	Revenue			
25	2075 MISCELLANEOUS GENERAL SERVICES			
	Total Revenue			
	Total of Grant 25			
	Revenue			
26	2210 MEDICAL AND PUBLIC HEALTH			
	2211 FAMILY WELFARE			
	Total Revenue			
	Capital			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	4211 CAPITAL OUTLAY ON FAMILY WELFARE			
	Total Capital			
	Total of Grant 26			
	Revenue			
27	2215 WATER SUPPLY AND SANITATION			
	2216 HOUSING			
	Total Revenue			
	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital			
	Total of Grant 27			
	Revenue			
28	2216 HOUSING	2,90,18,624		2,90,18,624
	Total Revenue	2,90,18,624		2,90,18,624
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	6216 LOANS FOR HOUSING			
	Total Capital			
	Total of Grant 28	2,90,18,624		2,90,18,624
	Revenue			
29	2216 HOUSING			
	2217 URBAN DEVELOPMENT			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT			
	6217 LOANS FOR URBAN DEVELOPMENT			
	Total Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Total of Grant 29			
	Revenue			
30	2220 INFORMATION AND PUBLICITY			
	Total Revenue			
	Total of Grant 30			
	Revenue			
31	2230 LABOUR AND EMPLOYMENT			
	Total Revenue			
	Total of Grant 31			
	Revenue			
32	3456 CIVIL SUPPLIES			
	Total Revenue			
	Capital			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING			
	Total Capital			
	Total of Grant 32			
	Revenue			
33	2235 SOCIAL SECURITY & WELFARE			
	Total Revenue			
	Capital			
	6235 - LOANS FOR SOCIAL SECURITY AND WELFARE			
	Total Capital			
	Total of Grant 33			
	Revenue			
34	2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.			
	2235 SOCIAL SECURITY AND WELFARE	1,58,80,723		1,58,80,723
	2236 NUTRITION	7,21,06,667		7,21,06,667
	Total Revenue	8,79,87,390		8,79,87,390
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	Total Capital			
	Total of Grant 34	8,79,87,390		8,79,87,390
	Revenue			
35	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	Total of Grant 35			
	Revenue			
36	2075 MISCELLENOUS GENERAL SERVICE			
	2235 SOCIAL SECURITY AND WELFARE	29,28,220		29,28,220
	Total Revenue	29,28,220		29,28,220
	Total of Grant 36	29,28,220		29,28,220
	Revenue			
37	2250 OTHER SOCIAL SERVICES			
	Total Revenue			
	Total of Grant 37			
	Revenue			
38	3451 SECRETARIAT - ECONOMIC SERVICES	2,00,000		2,00,000
	Total Revenue	2,00,000		2,00,000
	Capital			
	5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES.			
	Total Capital			
	Total of Grant 38	2,00,000		2,00,000
	Revenue			
39	2425 CO- OPERATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	Total Revenue			
	Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	4425 CAPITAL OUTLAY ON CO-OPERATION			
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES			
	6425 LOANS FOR CO- OPERATION			
	Total Capital			
	Total of Grant 39			
40	*Revenue*			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT ECONOMIC SERVICES-			
	Total Revenue			
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	52,41,000		52,41,000
	Total Capital	52,41,000		52,41,000
	Total of Grant 40	52,41,000		52,41,000
41	*Revenue*			
	3454 CENSUS,SURVEY AND STATISTICS			
	Total Revenue			
	Total of Grant 41			
42	*Revenue*			
	2216 HOUSING-			
	3475 OTHER GENERAL ECONOMIC SERVICES-			
	Total Revenue			
	Total of Grant 42			
43	*Revenue*			
	2216 HOUSING-			
	2401 CROP HUSBANDRY			
	2408 FOOD STORAGE AND WAREHOUSING			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	2435 OTHER AGRICULTURAL PROGRAMMES 2701 MEDIUM IRRIGATION. 2702 MINOR IRRIGATION 2711 FLOOD CONTROL AND DRAINAGE			
	Total Revenue			
	Capital 4216 CAPITAL OUTLAY ON HOUSING- 4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL) 4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST. 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION. 4702 CAPITAL OUTLAY ON MINOR IRRIGATION 4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	Total Capital			
	Total of Grant 43			
44	*Revenue* 2701 MEDIUM IRRIGATION 2711 FLOOD CONTROL AND DRAINAGE			
	Total Revenue			
	Capital 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION. 4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	Total Capital			
	Total of Grant 44			
	Revenue			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
45	2216 HOUSING-			
	2402 SOIL AND WATER CONSERVATION			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue			
	Total of Grant 45			
	Revenue			
46	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	Total Revenue			
	Total of Grant 46			
	Revenue			
47	2216 HOUSING-			
	2235 SOCIAL SECURITY & WELFARE			
	2403 ANIMAL HUSBANDRY-	45,81,971		45,81,971
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue	45,81,971		45,81,971
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	6403 LOANS FOR ANIMAL HUSBANDARY			
	Total Capital			
	Total of Grant 47	45,81,971		45,81,971
	Revenue			
48	2216 HOUSING-			
	2404 DAIRY DEVELOPMENT			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue			
	Total of Grant 48			
49	*Revenue*			
	2216 HOUSING-			
	2405 FISHERIES			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4405 CAPITAL OUTLAY ON FISHERIES			
	Total Capital			
	Total of Grant 49			
50	*Revenue*			
	2406 FORESTRY AND WILDLIFE			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue			
	Capital			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			
	Total Capital			
	Total of Grant 50			
51	*Revenue*			
	2216 HOUSING-			
	2236 NUTRITION-			
	2401 CROP HUSBANDRY			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2505 RURAL EMPLOYMENT.			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -			
	6515 LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME			
	Total Capital			
	Total of Grant 51			
	Revenue			
52	2852 INDUSTRIES	22,94,017		22,94,017
	Total Revenue	22,94,017		22,94,017
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT AND NON- METALLIC MINERAL INDUSTRIES			
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS			
	6885 OTHER LOANS TO INDUSTRIES AND MINERALS			
	Total Capital			
	Total of Grant 52	22,94,017		22,94,017
	Revenue			
53	2216 HOUSING-			
	2851 VILLAGE AND SMALL INDUSTRIES-			
	Total Revenue			
	Capital			
	4851 Capital Outlay on Village and Small Industries.			
	6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES			
	Total Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Total of Grant 53			
	Revenue			
54	2216 HOUSING-			
	2851 VILLAGE AND SMALL INDUSTRIES-			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4851 Capital Outlay on Village and Small Industries.			
	6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES			
	Total Capital			
	Total of Grant 54			
	Revenue			
55	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	28,71,89,912		28,71,89,912
	Total Revenue	28,71,89,912		28,71,89,912
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4853 CAPITAL OUTLAY ON NON- FERROUS MINING AND METALLURGICAL INDUSTRIES			
	Total Capital			
	Total of Grant 55	28,71,89,912		28,71,89,912
	Revenue			
56	3054 ROADS AND BRIDGES			
	Total Revenue			
	Capital			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES			
	Total Capital			
	Total of Grant 56			
	Revenue			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
57	3452 TOURISM			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	5452 CAPITAL OUTLAY ON TOURISM			
	7452 Loans for Tourism.			
	Total Capital			
	Total of Grant 57			
	Revenue			
58	3606 AID MATERIALS AND EQUIPMENTS-			
	Total Revenue			
	Total of Grant 58			
	Capital			
59	5465 INVESTMENT IN GENERAL & TRAINING INSTITUTIONS			
	Total Capital			
	Total of Grant 59			
	Capital			
60	7610 LOANS TO GOVERMENT SERVANTS ETC..			
	Total Capital			
	Total of Grant 60			
	Capital			
61	7615 MISCELLANEOUS LOANS			
	Total Capital			
	Total of Grant 61			
	Capital			
62	7810 INTER- STATE SETTLEMENT			
	Total Capital			
	Total of Grant 62			
	Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
63	7999 APPROPRIATION TO CONTINGENCY FUND			
	Total Capital			
	Total of Grant 63			
	Revenue			
	2049 INTEREST PAYMENTS			
	Total Revenue			
	Total of Grant 75			
	Capital			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT			
	Total Capital			
	Total of Grant 76			
	Capital			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT			
	Total Capital			
	Total of Grant 77			
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	Total Revenue			
	Total of Grant 78			
	Revenue			
	2051 PUBLIC SERVICE COMMISSION			
	Total Revenue			
	Total of Grant 79			
TOTAL		59,82,78,979		59,82,78,979

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 29th March, 2018.

No.LL(B)14/2015/Pt/41.—The Meghalaya Appropriation (Vote-on-Account) Act, 2018 (Act No. 2 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th March, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th March, 2018.

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 2018

An

Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year 2018 -2019.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty Ninth Year of the Republic of India as follows:-

Short title and Commencement

1. (1) This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 2018.

(2) It shall come into force on the first day of April 2018

Withdrawal of ₹ 3569,22,02,000 from and out of the Consolidated Fund of Meghalaya for the financial year 2018-2019.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of **₹ 3569,22,02,000 (Rupees three thousand five hundred sixty nine crores twenty two lakh and two thousand)** only towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April , 2018 in respect of the services specified in Column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2018-2019.

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Revenue			
01	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	23,35,04	49,47	23,84,50
	2058 STATIONERY AND PRINTING	2,22,25		2,22,25
	Total Revenue	25,57,29	49,47	26,06,75
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital			
	Revenue			
02	2012 GOVERNOR		2,83,25	2,83,25
	Total Revenue		2,83,25	2,83,25
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital			
	Revenue			
03	2013 COUNCIL OF MINISTERS	89,50		89,50
	2052 SECRETARIAT - GENERAL SERVICES	71,05		71,05
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	Total Revenue	1,60,55		1,60,55
	Revenue			
04	2014 ADMINISTRATION OF JUSTICE-	14,22,31	2,93,40	17,15,71
	Total Revenue	14,22,31	2,93,40	17,15,71
	Revenue			
05	2015 ELECTIONS	20,25,00		20,25,00
	Total Revenue	20,25,00		20,25,00
	Revenue			
06	2029 LAND REVENUE	5,61,75		5,61,75
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	8,14,25		8,14,25
	2250 OTHER SOCIAL SERVICES			
	3475 OTHER GENERAL ECONOMIC SERVICES			
	Total Revenue	13,76,00		13,76,00
	Capital			
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6401 LOANS FOR CROP HUSBANDRY			
	Total Capital			
	Revenue			
07	2030 STAMPS AND REGISTRATION	88,00		88,00
	Total Revenue	88,00		88,00
	Revenue			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
08	2039 STATE EXCISE	4,98,00		4,98,00
	Total Revenue	4,98,00		4,98,00
	Revenue			
09	2040 SALES TAX	7,64,25		7,64,25
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	Total Revenue	7,64,25		7,64,25
	Revenue			
10	2041 TAXES ON VEHICLES	9,45,25		9,45,25
	2070 OTHER ADMINISTRATIVE SERVICES	5,21,38		5,21,38
	2552 NORTH EASTERN AREAS			
	Total Revenue	14,66,63		14,66,63
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	3,05,50		3,05,50
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	37,50		37,50
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	1,37,50		1,37,50
	Total Capital	4,80,50		4,80,50
	Revenue			
11	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	52,25		52,25
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	1,62,50		1,62,50
	2801 POWER	91,23,63		91,23,63
	2810 NEW AND RENEWABLE ENERGY	4,56,25		4,56,25
	Total Revenue	97,94,63		97,94,63
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,42,75		1,42,75
	4801 CAPITAL OUTLAY ON POWER PROJECTS			
	6801 LOANS FOR POWER PROJECTS	17,63,38		17,63,38
	Total Capital	19,06,13		19,06,13
	Revenue			
12	2047 OTHER FISCAL SERVICES	15,25		15,25
	Total Revenue	15,25		15,25
	Revenue			
13	2013 COUNCIL OF MINISTERS	2,91,50		2,91,50
	2052 SECRETARIAT - GENERAL SERVICES	26,06,70		26,06,70
	2251 SECRETARIAT - SOCIAL SERVICES	3,09,59		3,09,59
	3451 SECRETARIAT - ECONOMIC SERVICES	3,29,09		3,29,09
	Total Revenue	35,36,88		35,36,88
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	Total Capital			
	Revenue			
14	2053 DISTRICT ADMINISTRATION	12,40,50		12,40,50

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	1,52,03		1,52,03
	Total Revenue	13,92,53		13,92,53
	Revenue			
15	2054 TREASURY AND ACCOUNTS ADMINISTRATION	9,95,25		9,95,25
	Total Revenue	9,95,25		9,95,25
	Revenue			
16	2055 POLICE	2,49,49,50	10,00	2,49,59,50
	2070 OTHER ADMINISTRATIVE SERVICES	13,40,22	4	13,40,25
	2216 HOUSING	52,50		52,50
	Total Revenue	2,63,42,22	10,04	2,63,52,25
	Capital			
	4055 CAPITAL OUTLAY ON POLICE	8,32,50		8,32,50
	Total Capital	8,32,50		8,32,50
	Revenue			
17	2056 JAILS.	5,09,25		5,09,25
	Total Revenue	5,09,25		5,09,25
	Revenue			
18	2058 STATIONERY AND PRINTING	7,89,92		7,89,92
	Total Revenue	7,89,92		7,89,92
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	20,00		20,00
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital	20,00		20,00
	Revenue			
19	2052 SECRETARIAT GENERAL SERVICES	1,81,28		1,81,28
	2059 PUBLIC WORKS	14,71,40		14,71,40
	2216 HOUSING	2,51,98		2,51,98
	Total Revenue	19,04,65		19,04,65
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	21,38,75		21,38,75
	4202 CAPITAL OUTLAY ON EDUCATION, SPORTS,ART AND CULTURE	1,22,53		1,22,53
	4210 CAPITAL OUTLAY ON MEDICAL&PUBLIC HEALTH			
	4216 CAPITAL OUTLAY ON HOUSING	2,61,38		2,61,38
	Total Capital	25,22,65		25,22,65
	Revenue			
20	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	12,37,00		12,37,00
	Total Revenue	12,37,00		12,37,00
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	Total Capital			
	Revenue			
21	2075 MISCELLANEOUS GENERAL SERVICES			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding: Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	2202 GENERAL EDUCATION	5,13,02,62		5,13,02,62
	2203 TECHNICAL EDUCATION	15,72,50		15,72,50
	2204 SPORT AND YOUTH SERVICES	1,37,92		1,37,92
	2552 NORTH EASTERN AREAS	1,53,50		1,53,50
	Total Revenue	5,31,66,54		5,31,66,54
	Capital			
	4202 CAPITAL OUTLAY ON EDUCATION, ARTS & CULTURE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,30,50		1,30,50
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	Total Capital	1,30,50		1,30,50
	Revenue			
22	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	6,10,32		6,10,32
	2216 HOUSING	2,46,25		2,46,25
	2235 SOCIAL SECURITY AND WELFARE	42,75		42,75
	3454 CENSUS,SURVEY AND STATISTICS			
	Total Revenue	8,99,32		8,99,32
	Revenue			
23	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	2251 SECRETARIAT - SOCIAL SERVICES	66,50		66,50
	Total Revenue	66,50		66,50
	Revenue			
24	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	1,96,03,00		1,96,03,00
	2235 SOCIAL SECURITY AND WELFARE	75		75
	Total Revenue	1,96,03,75		1,96,03,75
	Revenue			
25	2075 MISCELLANEOUS GENERAL SERVICES	33,77		33,77
	Total Revenue	33,77		33,77
	Revenue			
26	2210 MEDICAL AND PUBLIC HEALTH	2,13,43,85		2,13,43,85
	2211 FAMILY WELFARE	19,11,65		19,11,65
	2552 NORTH EASTERN AREAS	1,63,00		1,63,00
	Total Revenue	2,34,18,50		2,34,18,50
	Capital			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	10,60,25		10,60,25
	4211 CAPITAL OUTLAY ON FAMILY WELFARE			
	Total Capital	10,60,25		10,60,25
	Revenue			
27	2215 WATER SUPPLY AND SANITATION	62,48,50		62,48,50
	2216 HOUSING	11,50		11,50
	Total Revenue	62,60,00		62,60,00
	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	71,37,75		71,37,75

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	4216 CAPITAL OUTLAY ON HOUSING	9,50		9,50
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	75,00		75,00
	Total Capital	72,22,25		72,22,25
	Revenue			
28	2216 HOUSING	3,86,25		3,86,25
	Total Revenue	3,86,25		3,86,25
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	1,00,00		1,00,00
	6216 LOANS FOR HOUSING			
	Total Capital	1,00,00		1,00,00
	Revenue			
29	2217 URBAN DEVELOPMENT	19,53,36		19,53,36
	Total Revenue	19,53,36		19,53,36
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	2,50		2,50
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	37,70,14		37,70,14
	6217 LOANS FOR URBAN DEVELOPMENT			
	Total Capital	37,72,64		37,72,64
	Revenue			
30	2220 INFORMATION AND PUBLICITY	5,15,50		5,15,50
	Total Revenue	5,15,50		5,15,50
	Revenue			
31	2230 LABOUR AND EMPLOYMENT	23,74,25		23,74,25
	Total Revenue	23,74,25		23,74,25
	Revenue			
32	3456 CIVIL SUPPLIES	13,45,50		13,45,50
	Total Revenue	13,45,50		13,45,50
	Capital			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING			
	Total Capital			
	Revenue			
33	2053 DISTRICT ADMINISTRATION	1,75		1,75
	2062 VIGILANCE	31,73		31,73
	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,	63,27		63,27
	2075 MISCELLENOUS GENERAL SERVICE	1,00		1,00
	2235 SOCIAL SECURITY & WELFARE	62,36	14	62,50
	Total Revenue	1,60,11	14	1,60,25
	Capital			
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE			
	Total Capital			
	Revenue			
34	2235 SOCIAL SECURITY AND WELFARE	82,69,79		82,69,79
	2236 NUTRITION	42,63,50		42,63,50

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Total Revenue	1,25,33,29		1,25,33,29
	Capital			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE	12,67,71		12,67,71
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	20,00		20,00
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	Total Capital	12,87,71		12,87,71
	Revenue			
35	2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	23,18,25		23,18,25
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue	23,18,25		23,18,25
	Revenue			
36	2070 OTHER ADMINISTRATIVE SERVICES, ETC.,			
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	Revenue			
37	2552 NORTH EASTERN AREAS	64,00		64,00
	3451 SECRETARIAT - ECONOMIC SERVICES	4,42,75		4,42,75
	Total Revenue	5,06,75		5,06,75
	Revenue			
38	2552 NORTH EASTERN AREAS	98,50		98,50
	3451 SECRETARIAT - ECONOMIC SERVICES	89,49,75		89,49,75
	Total Revenue	90,48,25		90,48,25
	Capital			
	5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES.			
	Total Capital			
	Revenue			
39	2425 CO-OPERATION	7,53,89		7,53,89
	2435 OTHER AGRICULTURAL PROGRAMMES	12,50		12,50
	2552 NORTH EASTERN AREAS	66,00		66,00
	Total Revenue	8,32,39		8,32,39
	Capital			
	4425 CAPITAL OUTLAY ON CO-OPERATION	1,11,87		1,11,87
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	37,50		37,50
	6425 LOANS FOR CO-OPERATION	50,00		50,00
	Total Capital	1,99,37		1,99,37
	Revenue			
40	3451 SECRETARIAT ECONOMIC SERVICES-	83,66		83,66
	Total Revenue	83,66		83,66
	Revenue			
41	3454 CENSUS,SURVEY AND STATISTICS	4,52,00		4,52,00

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Total Revenue	4,52,00		4,52,00
	Revenue			
42	2216 HOUSING-	50		50
	3475 OTHER GENERAL ECONOMIC SERVICES-	1,95,75		1,95,75
	Total Revenue	1,96,25		1,96,25
	Revenue			
43	2216 HOUSING-	29,25		29,25
	2401 CROP HUSBANDRY	53,69,50		53,69,50
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,34,00		1,34,00
	2435 OTHER AGRICULTURAL PROGRAMMES	28,78,25		28,78,25
	2552 NORTH EASTERN AREAS	1,99,75		1,99,75
	2702 MINOR IRRIGATION			
	Total Revenue	86,10,75		86,10,75
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	20,75		20,75
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)	89,75		89,75
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	6,25		6,25
	Total Capital	1,16,75		1,16,75
	Revenue			
44	2701 MEDIUM IRRIGATION			
	2711 FLOOD CONTROL AND DRAINAGE	26,25		26,25
	Total Revenue	26,25		26,25
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	1,25,00		1,25,00
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	1,37,50		1,37,50
	Total Capital	2,62,50		2,62,50
	Revenue			
45	2216 HOUSING-	14,20		14,20
	2402 SOIL AND WATER CONSERVATION	68,71,55		68,71,55
	2415 AGRICULTURAL RESEARCH AND EDUCATION	23,00		23,00
	Total Revenue	69,08,75		69,08,75
	Revenue			
46	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2552 NORTH EASTERN AREAS	7,00		7,00
	2575 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	11,95,75		11,95,75
	Total Revenue	12,02,75		12,02,75
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,25,50		1,25,50
	Total Capital	1,25,50		1,25,50
	Revenue			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
47	2216 HOUSING-	20,67		20,67
	2403 ANIMAL HUSBANDRY-	31,76,01		31,76,01
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,22,82		1,22,82
	Total Revenue	33,19,50		33,19,50
	Capital			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY	5,50		5,50
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	50,50		50,50
	Total Capital	56,00		56,00
	Revenue			
48	2216 HOUSING-	8,74		8,74
	2404 DAIRY DEVELOPMENT	8,03,12		8,03,12
	2415 AGRICULTURAL RESEARCH AND EDUCATION	40		40
	Total Revenue	8,12,25		8,12,25
	Revenue			
49	2216 HOUSING-	3,25		3,25
	2405 FISHERIES	16,94,25		16,94,25
	2415 AGRICULTURAL RESEARCH AND EDUCATION	44,25		44,25
	Total Revenue	17,41,75		17,41,75
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	25,00		25,00
	4405 CAPITAL OUTLAY ON FISHERIES	1,34,50		1,34,50
	Total Capital	1,59,50		1,59,50
	Revenue			
50	2406 FORESTRY AND WILDLIFE	59,15,13	2,47	59,17,60
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,21,90		1,21,90
	Total Revenue	60,37,03	2,47	60,39,50
	Capital			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	11,25		11,25
	Total Capital	11,25		11,25
	Revenue			
51	2216 HOUSING-	16,50		16,50
	2401 CROP HUSBANDRY			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	10,99,50		10,99,50
	2505 RURAL EMPLOYMENT.	2,95,00,00		2,95,00,00
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	65,02,54		65,02,54
	Total Revenue	3,71,18,54		3,71,18,54
	Capital			
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	4,61,21		4,61,21
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	2,50,75		2,50,75
	Total Capital	7,11,96		7,11,96
	Revenue			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
52	2852 INDUSTRIES	4,05,00		4,05,00
	Total Revenue	4,05,00		4,05,00
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT AND NON-METALLIC MINERAL INDUSTRIES			
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	15,00		15,00
	6885 OTHER LOANS TO INDUSTRIES AND MINERALS			
	Total Capital	15,00		15,00
	Revenue			
53	2851 VILLAGE AND SMALL INDUSTRIES-	20,93,50		20,93,50
	Total Revenue	20,93,50		20,93,50
	Revenue			
54	2552 NORTH EASTERN AREAS			
	2851 VILLAGE AND SMALL INDUSTRIES-	10,88,75		10,88,75
	Total Revenue	10,88,75		10,88,75
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	12,50		12,50
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,20,75		1,20,75
	4851 Capital Outlay on Village and Small Industries.	68,00		68,00
	6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES			
	Total Capital	2,01,25		2,01,25
	Revenue			
55	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	14,23,77		14,23,77
	Total Revenue	14,23,77		14,23,77
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital			
	Revenue			
56	2059 PUBLIC WORKS	44,68,35		44,68,35
	3054 ROADS AND BRIDGES	46,86,50		46,86,50
	Total Revenue	91,54,85		91,54,85
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,63,25		1,63,25
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	1,54,69,38		1,54,69,38
	Total Capital	1,56,32,63		1,56,32,63
	Revenue			
57	2552 NORTH EASTERN AREAS	8,00		8,00
	3452 TOURISM	18,17,50		18,17,50
	Total Revenue	18,25,50		18,25,50
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	2,21,00		2,21,00
	5452 CAPITAL OUTLAY ON TOURISM	4,25,00		4,25,00

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Total Capital	6,46,00		6,46,00
	Revenue			
58	2204 SPORT AND YOUTH SERVICES	16,39,13		16,39,13
	2552 NORTH EASTERN AREAS	2,30,25		2,30,25
	Total Revenue	18,69,38		18,69,38
	Revenue			
59	2075 MISCELLANEOUS GENERAL SERVICES	1,76,73		1,76,73
	3451 SECRETARIAT - ECONOMIC SERVICES	24,75,00		24,75,00
	Total Revenue	26,51,73		26,51,73
	Revenue			
60	2235 SOCIAL SECURITY AND WELFARE	18,75		18,75
	Total Revenue	18,75		18,75
	Capital			
	7610 LOANS TO GOVERMENT SERVANTS ETC..	8,79,50		8,79,50
	Total Capital	8,79,50		8,79,50
	Revenue			
64	2205 ART AND CULTURE	9,91,56		9,91,56
	2552 NORTH EASTERN AREAS	74,50		74,50
	3425 OTHER SCIENTIFIC RESEARCH	19,75		19,75
	3454 CENSUS,SURVEY AND STATISTICS	28,75		28,75
	Total Revenue	11,14,56		11,14,56
	Revenue			
65	2216 HOUSING-			
	2701 MEDIUM IRRIGATION.	12,50		12,50
	2702 MINOR IRRIGATION	20,50,88		20,50,88
	2711 FLOOD CONTROL AND DRAINAGE	44,88		44,88
	Total Revenue	21,08,25		21,08,25
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	1,41,50		1,41,50
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	18,75		18,75
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	28,48,75		28,48,75
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	3,60,00		3,60,00
	Total Capital	33,69,00		33,69,00
	Revenue			
	2049 INTEREST PAYMENTS		1,63,38,50	1,63,38,50
	Total Revenue		1,63,38,50	1,63,38,50
	Capital			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT		1,37,84,54	1,37,84,54
	Total Capital		1,37,84,54	1,37,84,54
	Capital			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT		5,19,78	5,19,78
	Total Capital		5,19,78	5,19,78

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		TRS	TRS	TRS
	Revenue 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT	12,20,50		12,20,50
	Total Revenue	12,20,50		12,20,50
	Revenue 2051 PUBLIC SERVICE COMMISSION		1,37,25	1,37,25
	Total Revenue		1,37,25	1,37,25
	TOTAl REVENUE	28,37,81,87	1,71,14,51	30,08,96,38
	TOTAL CAPITAL	4,17,21,33	1,43,04,31	5,60,25,64
TOTAL		32,55,03,20	3,14,18,82	35,69,22,02

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 27th April, 2018.

No.LL(B)78/2017/16.—The Meghalaya Higher Education Council Act, 2018 (Act No. 3 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th April, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th April, 2018.

THE MEGHALAYA HIGHER EDUCATION COUNCIL ACT, 2018

An

Act

to provide for the establishing a State Higher Education Council as a collective of the Government Universities, Colleges, Academics and Experts in order to forge a synergic relationship among them by occupying an operational space in between the Government Universities and apex level regulatory bodies and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-ninth Year of the Republic of India as follows:-

Short title, Extent and Commencement.

1. (1) This Act may be called the Meghalaya State Higher Education Council Act, 2018.

(2) It shall extend to the whole of the State of Meghalaya.

(3) It shall come into force on the date of its Publication in the Official Gazette of the Government of Meghalaya.

Definitions.

2. In this Act, unless the context otherwise requires,-

(a) "Act" means the Meghalaya State Higher Education Council Act, 2018;

(b) "All India Council for Technical Education" means the Council constituted under the All India Council for Technical Education Act, 1987 (Central Act 52 of 1987);

(c) "Bar Council of India" means the Bar Council constituted under the Advocates Act, 1961 (Central Act 25 of 1961);

(d) "Chairman" means the Chairman of the Council;

(e) "College" means any college or institution approved by, or affiliated to any university within the State of Meghalaya and provides courses of study for admission to the examination of the university and inclusive of autonomous colleges;

(f) "Council" means the Meghalaya State Higher Education Council;

(g) "Executive committee" means the Executive Committee of the council;

(h) "Member Secretary" means the Member Secretary of the Council;

(i) “Government” means the Government of Meghalaya;

(j) “Higher Education” means an Education, whether professional, Technical or otherwise, and includes research studies leading to the award of a Degree or Diploma or Certificate by a university or an institution approved by the university;

(k) “Institution” means an Academic Institution of Higher Education . and research, not being a college, associated with and admitted to privileges of a university or maintained by a University;

(l) “Medical Council of India” means the Council constituted under the Indian Medical Council Act, 1956 (Central Act 102 of 1956);

(m) “Member” means a Member of the Council or the Executive Committee as the case may be;

(n) “Regulations” means the Regulations made by the Council under this Act;

(o) “State” means the State of Meghalaya;

(p) “Statutes”, “ordinances” and “Regulation” of a university means respectively the statutes, the ordinances and the Regulations issued under the respective Acts of a university;

(q) “Teacher” means any regular teacher working in a University, Government colleges or government aided or unaided college or institution whose appointment has been made or approved by or on behalf of the government or a university;

(r) “University” means any University in the State established by an Act of the State Legislature or the Parliament;

(s) “University Grants Commission” means the Commission established under the University Grants Commission Act, 1956 (Central’ Act 3 of 1956); and

(t) “Vice-Chairman” means the Vice Chairman of the Council.

Constitution of the Council.

3. (1) The Government shall constitute the Council to be called the Meghalaya State Higher Education Council which shall consist of the following, namely:-

Sl. No.	Category	Designation
1.	Minister of Higher Technical Education, Government of Meghalaya.	Chairman
2.	The Chief Secretary, Government of Meghalaya.	Member
3.	Vice-Chancellor, NEHU.	Vice-Chairman
4.	The Principal Secretary/Commissioner & Secretary/Secretary I/C of Department of Higher & Technical Education, Meghalaya.	Member
5.	Director of Higher & Technical Education, Meghalaya.	Member
6.	The Additional Director Higher & Technical Education, Meghalaya and State Project Director, Meghalaya.	Member
7.	The Principal Secretary, Finance Department, Meghalaya or his representative not below the rank of Secretary.	Member
8.	Principal Secretary, Planning Department, Meghalaya or his representative not below the rank of Secretary, Planning.	Member
9.	Five academicians of repute from different academic discipline of whom at least two shall be women.	Member
10.	Secretary, Law/Parliamentary Affairs Government of Meghalaya.	Member
11.	Executive Chairman, MBOSE.	Member
12.	One nominee of the Government of India (to be nominated by MHRD).	*Ex-officio* Member
13.	One nominee of the University Grants Commission.	*Ex-officio* Member
14.	Principal Secretary, Health & Family Welfare, Meghalaya.	*Ex-officio* Member

(2) The Council be a body corporate' by the name aforesaid, having perpetual succession out a common seal and shall by the said name *sue* and be *sued.*

(3) The Headquarter of the Council shall be in Shillong.

Disqualification.

4. (1) No person shall be qualified for nomination or to continue as a member of the Council, if on the date of such nomination/Tenure, he/she is:-

(i) of unsound mind;

(ii) adjudicated as an un-discharged insolvent;

(iii) sentenced by a criminal court to imprisonment for any offence involving moral depravity;

(iv) diirectly or indirectly by himself or his partner has any share or interest in any work done by order of, or in any contract entered into on behalf of the Council;

(v) a person who has been terminated/ suspended from any government or university/organization on account of mis-conduct or negligence or lack of integrity.

(2) In case of dispute or doubt as to whether a person is disqualified under sub-section. The decision of the Government shall be final.

(3) Save as otherwise provided in this Act, no person who is not a graduate of any University established by law shall be eligible for nomination as a member of the Council under this Act.

(4) Notwithstanding anything contained in this Act but save as otherwise provided, any employee of the University, both teaching and non-teaching or ministerial or any person in the management of an affiliate college in whatever capacity shall not be eligible for nomination as member of the council under this Act.

Powers and functions of the Council.

5. The powers and functions of the Council shall be as follows, namely:-

(A) <u>General Functions.</u>

(i) It shall render advice to the Government, Universities and other Institutions of Higher Education within the State;

(ii) It shall co-ordinate the roles of the Government, Universities and other apex regulatory agencies in Higher Education within the State;

(iii) It shall evolve new concepts, programmes and perspective plans for development of Higher Education *suo motu* or on the suggestion by the Government or requests from universities or other Institutions in the State;

(iv) It shall monitor the progress of implementation of the Development programmes of Universities and colleges taken up in the state with the assistance of National Regulatory Agencies;

(v) It shall promote co-operation and co-ordination of the educational institutions among themselves and explore the scope for inter-action with industry and other related agencies;

(vi) It shall prepare an annual report making self appraisal and showing details of its performance;

(vii) It shall suggest measures for the academic and monetary accountability, integrity and responsibility of the Universities, Colleges, and other Institutions of Higher Education in the State; and

(viii) It shall prepare the annual budget and audited statement of expenditure in such manner as may be prescribed.

(B) <u>Academic Functions.</u>

(i) It shall suggest measures to enable the standard of Research projects (Minor & Major) in untapped areas/ branch of studies amongst students/ research scholars in the State;

(ii) It shall encourage and promote innovations in curricular development, restricting of courses and updating of syllabus in the University and the Colleges;

(iii) It shall co-ordinate the programmes of autonomous colleges and monitors their implementation;

(iv) It shall devise steps to improve the standard of examinations conducted by Universities and suggest necessary reforms;

(v) It shall facilitate training of teachers in universities and colleges;

(vi) It shall-promote, and monitor publication of quality text books, monographs and reference books;

(vii) It shall develop programmes for greater academic co-operation and interaction between university and college teachers and to facilitate mobility of students and teachers within and outside the state;

(viii) It shall advise on regulation of admission in universities, colleges and institutions of Higher Education;

(ix) It shall encourage sports, games, physical education and cultural activities in the universities and colleges;

(x) It shall review periodically, the existing guidelines and furnish recommendations for regulating admissions to various courses and for appointments to the Posts of Teachers and Teacher-administrators in Universities, Colleges and other Institutions of Higher Education;

(xi) It shall prepare an overview report on the working of the Universities and Colleges in the State and furnish a copy thereof to the Government and such other authorities as the Government may specify; and

(xii) It shall perform such other functions for the realization of the objectives of equality, equity and excellence in Higher Education.

(C) Advisory Functions. It shall advise the Government on the following:-

(a) Regarding the norms, if any relating to the establishment of new Universities and Colleges besides additional subjects and departments in the existing Universities and Colleges;

(b) Regarding the statutes, ordinances and regulations of Universities in the State and to suggest modification wherever required to maintain uniformity in the administration without prejudice to the autonomy for the academic pursuits;

(c) On any University, College or Institution of Higher Education or any other, matter relating to Higher Education and research which may be referred to the Council;

(d) In determining the block maintenance grants and to lay down the basis for such grants; and

(e) It shall perform any other function necessary for the furtherance of Higher Education in the State.

(D) Powers of the Council.

(i) It shall prepare a Perspective Plan for implementation of the policies, evolve various programmes and determine the priorities of such programmes for implementation;

(ii) It shall propose general guidelines for the release of grants by the Government to universities and other institutions of higher education and advise the Government about the release of such grants to each University and other institutions of Higher Education;

(iii) It shall give such directions as may be necessary for effective functioning of the Executive Committee in accordance with its objectives;

(iv) It shall frame guidelines in accordance with this Act and the rules made there under; and

(v) It shall have such other powers as may be prescribed for the effective implementation of the programmes for the furtherance of the objectives of this Act.

Chairman and his function.

6. (1) The Chairman shall have the right to call for report on any matter pertaining to the affairs of the Council and offer suggestions for the improvement of the functioning of the Council.

(2) The Chairman shall preside Committee over the meetings of the Council and the Executive Committee.

Vice-Chairman and his function.

7. (1) The Vice-Chairman shall preside over the meetings of the Council or the Executive Committee in the absence of the Chairman.

(2) The Vice-Chairman shall exercise such other powers and perform such other functions as may be prescribed.

(3) Any member other than an *ex-officio* member shall be appointed by the Government ordinarily for a term of five years and shall not be eligible for reappointment for a second term.

Member Secretary and his duties.

8. (1) The Member Secretary shall be responsible for the co-ordination of the functions of the Council.

(2) The Member Secretary shall exercise such powers and perform such functions as may be prescribed.

Term of the Council.

9. The term of the Council shall be for a period of five years:

Provided that in the event of delay in the constitution of the new Council, the existing Council may continue for a period of six months from the date of expiry of the term or till the reconstitution of new Council whichever is earlier.

Meetings of the Council.

10. (1) The Council shall meet as often as may be necessary, at such time and place and observe such rules of procedure as may be provided in the regulations, but it shall meet at least once a year.

(2) It shall have power to act, not withstanding any vacancy in the membership or any defect in the constitution thereof, and the proceedings of the Council shall be valid not withstanding that some person, who was not entitled to be a member, had attended, or otherwise had taken part in the proceedings of the Council.

(3) The meeting of the Council shall be convened by the Member Secretary on the advice of the Chairman.

(4) The quorum of the meeting of the Council shall be one third of the total members of the Council. The decisions of the meeting may be taken by simple majority of those present and voting.

Removal from Membership of the Council.

11. (1) If at any point of time, it appears to the Government that a member appointed or nominated has proved himself or herself to be unfit to hold office or has been guilty of misconduct or neglect which in the opinion of the Government renders his removal from the membership of the Council, as expedient, the Government may, after giving such member a reasonable opportunity of showing cause as to why he shall not be removed from the Council and after examining the same decide whether to continue or remove such member, as the case may be, from his membership and in case of such removal from the membership of the Council, it shall be made by notification.

(2) The Vice-Chairman or Member Secretary shall not be removed except by an order of the State Government posted on the ground of willful omission or refusal to carry out the provisions of this Act or Rules or Regulations made there under or for

abuse of the powers vested in him after consideration of the report of an inquiry ordered by the State Government in this behalf.

Filling up of casual vacancy.

12. If a casual vacancy arises in the office of a nominated or appointed Member, either by reason of his/her death, resignation, removal or otherwise, such vacancy shall be filled up by the Government by nomination or appointment as the case may be and such Member shall hold office only for the remainder of the term of the Member in whose place he was nominated or appointed.

The Executive Committee.

13. There shall be an Executive Committee for the Council which shall consist of the following members, namely:-

i)	The Chief Secretary ;	Chairman
ii)	The Member Secretary of the Council ;	Member
iii)	The Director, Higher & Technical Education;	Member -Secretary
iv)	The State Project Director;	Member
v)	Two Academician's of repute who are the members of the Council nominated by it by rotation for a period of one /two years;	Member

Power and functions of the Executive Committee.

14. The Executive Committee shall have the following powers and duties, namely, -

(i) It shall be competent to take decisions on behalf of the Council, subject to the concurrence of the council in all matters with policy implications:

Provided that in urgent circumstances the Executive Committee may take a decision subject to ratification by the Council;

(ii) It shall incur such expenses as are necessary to fulfill the objectives set out in this notification and carry out all decisions taken by the Council;

(iii) It shall present before the council the annual academic and financial audit reports of the Council for its approval; and

(iv) It shall have such other powers, functions and duties as may be prescribed.

Meetings of the Executive Committee.

15.

(i) The meetings of the Executive Committee shall be convened by the Member Secretary on the advice of the Chairman;

(ii) It shall meet as often as may be necessary, at such time and place and observe such rules of procedure as may be provided in the rules provided that it shall meet at least once in three months;

(iii) The quorum for the meeting of the Executive Committee shall be at least half of the filled up membership in each body and decisions may be taken in the meetings by simple majority of those present and voting;

(iv) The Vice-Chairman of the Council may for the purpose of carrying out the objectives of the notification, invite in writing any person who is not a member of the Council to take part in the deliberations of particular meetings of the Executive Committee and any other Body constituted by the council for specific purposes as special invitees and such invitees shall have no right to vote in the meetings; and

(v) The special invitees shall be paid from and out of the funds of the council such sums as may be approved by the Vice-Chairman.

Directions by the Government.

16. (1) On the recommendation of the Council or the Government may direct any university with such modification as may be necessary to implement the reforms in such manner as may be specified therein.

(2) Notwithstanding anything contained in any law for the time being in force, it shall be obligatory on the part of the university to implement the directions given by the Government and to report the action taken to the Government and the Council accordingly.

(3) The Council shall review from time to time the compliance by the universities, of the direction given by the Government.

Funds of the Council.

17. (1) The funds of the Council shall include all sums which may, from time to time be paid to it by the Government and all other receipts including any sum from the Central Government, the University Grants Commission or any other authority, institutions or person.

(2) The Government may pay to the Council every financial year such sums as may be considered necessary for the functioning of the Council and for the discharge of its responsibilities and duties.

(3) All expenditure incurred by the Council under or for the purposes of this Act shall be defrayed from out of the Fund and any surplus remaining, after such expenditure has been met, shall be invested in such manner as may be prescribed.

Annual Accounts and Audit.

18. (1) The account of the Council shall be maintained in such manner and in such form as may be prescribed.

(2) The Council shall prepare an annual statement of accounts in such form and in such manner as may be prescribed.

(3) The accounts of the Council shall be audited once in a year by such auditor as the Government may appoint on this behalf.

(4) The Member Secretary to the Council shall cause the annual audit report to be printed and forward a printed copy thereof to each member and shall place such report before the Council for consideration at its next meeting.

(5) The Council shall take appropriate action forthwith to remedy any defect or irregularity that may be pointed out in the audit report.

(6) The accounts of the Council as certified, by the auditor together with the audit report along with the remarks of the Council thereon shall be forwarded to the Government within such time as may be prescribed.

(7) The Government shall as soon as may be after the receipt of the annual accounts together with the audit report cause the same to be laid before the Meghalaya Legislative Assembly.

Annual Report.

19. (1) The Council shall prepare for every year a report of its activities under this Act during that year and submit the report to the Government.

(2) The Government shall, as soon as may be after the receipt of a report under sub-section (1), cause the same to be laid before the Meghalaya Legislative Assembly.

Protection of Acts done in good faith.

20. No suit, prosecution or other legal proceedings shall lie against the Council or any member or officer or employees of the Council for anything which is done or intended to be done in good faith in pursuance of the provisions of this Act or any rules or regulations made there under.

Staff of the Council.

21. The Council may, with prior approval of the Government recruit officers and staff from open market or bring such officers and staff from the Department of Higher & Technical Education and the Government institutions, as it deems necessary for the discharge of its functions under this Act. The terms and conditions of service of the officers and staff of the Council shall be such as may be specified in the regulations' to be framed by the council.

Members and staff of the Council to be public servants.

22. The Chairman, Vice-Chairman, Members, Officers and Staff of the Council shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act or any rule or regulation or order or direction made or issued under this Act shall be deemed to be public servants within the meaning of Section 21 of the Indian Penal Code (Central Act No. 45 of 1860).

Power to make regulations.

23. The Council may, with prior approval of the Government, make rules not inconsistent with the provisions of this Act and rules made there under for carrying out all or any of the purposes of this Act.

Power to make rules.

24. (1) The Government may by notification make rules either prospectively or retrospectively for carrying out all or any of the purposes of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Meghalaya Legislative Assembly.

Power to remove difficulties.

25. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, of do anything not in consistent with the provisions of this Act, which appears to it be necessary to remove such difficulty:

Provided that no order under this section shall be made after the expiry of a period of two years from the date of commencement of this Act.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 27th April, 2018.

No.LL(B)47/2010/124.—The University of Technology and Management (Amendment) Act, 2018 (Act No. 4 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th April, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th April, 2018.

THE UNIVERSITY OF TECHNOLOGY AND MANAGEMENT (AMENDMENT) ACT, 2018

An

Act

to amend the University of Technology and Management Act, 2010 (Act No. 3 of 2011).

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-ninth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the University of Technology and Management (Amendment) Act, 2018.

(2) It shall come into force from the date of notification in the Official Gazette.

Amendment of the Preamble (Meghalaya Act No. 3 of 2011).

2. In the Preamble of the principal Act, for the words "University of Technology and Management" appearing therein, the words "Maharashtra Institute of Technology University, of Meghalaya" shall be substituted.

Amendment of sub-section (zb) of Section 2.

3. In the existing sub-section (zb) of Section 2 of the principal Act, for the words "University of Technology and Management" appearing therein, the words "Maharashtra Institute of Technology University, of Meghalaya" shall be substituted.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 27th April, 2018.

No.LL(B)146/2010/258.—The Meghalaya Police (Amendment) Act, 2018 (Act No. 5 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th April, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th April, 2018.

THE MEGHALAYA POLICE (AMENDMENT ACT, 2018

An

Act

to further amend the Meghalaya Police Act, 2010.

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-ninth Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Police (Amendment) Act, 2018.

   (2) It shall come into force from the date of notification in the Official Gazette.

Amendment of Section 29 of the Meghalaya Act No. 7 of 2011

2. In Section 29 of the Meghalaya Police Act, 2010, (Meghalaya Act No. 7 of 2011) after existing sub-section (4), new sub-section (5) shall be added, as follows, -

   "(5) for the purpose of filling up vacancies or post under this Act the following shall be the criteria for reservation of post of non-Gazetted posts for women as follows, -

   (a) 10% of existing vacancies in recruitments for Sub-Inspectors and Constables shall be earmarked for Women candidates.

   (b) Out of this 10% earmarked for women as in clause (a) above, 40% will be for Khasi and Jaintia Community, 40% will be for Garo Community, 5% for other tribes and 15% for other."

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 27th April, 2018.

No.LL(B)14/2015/260.—The Meghalaya Appropriation (No. II) Act, 2018 (Act No. 6 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th April, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th April, 2018.

THE MEGHALAYA APPROPRIATION (NO. II) ACT, 2018

An

Act

to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year ending on the thirty first day of March, 2019.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-nine Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 2018.

(2) It shall come into force on the first day of April, 2018.

Withdrawal of ₹ 14276,88,07,000/- from and out of the Consolidated Fund of Meghalaya for the financial year 2018-2019.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) to the sum of **₹ 14276,88,07,000/- (Rupees fourteen thousand two hundred seventy six crores eighty eight lakhs seven thousand)** only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2019 in respect of the services specified in Column (2) of the Schedule.

Appropriation.

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	Revenue			
01	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	93,40,14	1,97,86	95,38,00
	2058 STATIONERY AND PRINTING	8,89,00		8,89,00
	Total Revenue	1,02,29,14	1,97,86	1,04,27,00
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital			
	Revenue			
02	2012 GOVERNOR		11,33,00	11,33,00
	Total Revenue		11,33,00	11,33,00
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital			
	Revenue			
03	2013 COUNCIL OF MINISTERS	3,58,00		3,58,00
	2052 SECRETARIAT - GENERAL SERVICES	2,84,20		2,84,20
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	Total Revenue	6,42,20		6,42,20
	Revenue			
04	2014 ADMINISTRATION OF JUSTICE-	56,89,22	11,73,60	68,62,82
	Total Revenue	56,89,22	11,73,60	68,62,82
	Revenue			
05	2015 ELECTIONS	81,00,00		81,00,00
	Total Revenue	81,00,00		81,00,00
	Revenue			
06	2029 LAND REVENUE	22,47,00		22,47,00
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES	32,57,00		32,57,00
	2250 OTHER SOCIAL SERVICES			
	3475 OTHER GENERAL ECONOMIC SERVICES			
	Total Revenue	55,04,00		55,04,00
	Capital			
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	6401 LOANS FOR CROP HUSBANDRY			
	Total Capital			
	Revenue			
07	2030 STAMPS AND REGISTRATION	3,52,00		3,52,00
	Total Revenue	3,52,00		3,52,00
	Revenue			
08	2039 STATE EXCISE	19,92,00		19,92,00
	Total Revenue	19,92,00		19,92,00
	Revenue			
09	2040 SALES TAX	30,57,00		30,57,00
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	Total Revenue	30,57,00		30,57,00
	Revenue			
10	2041 TAXES ON VEHICLES	37,81,00		37,81,00
	2070 OTHER ADMINISTRATIVE SERVICES	20,85,50		20,85,50
	2552 NORTH EASTERN AREAS			
	Total Revenue	58,66,50		58,66,50
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	12,22,00		12,22,00
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	1,50,00		1,50,00
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT	5,50,00		5,50,00
	Total Capital	19,22,00		19,22,00
	Revenue			
11	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES	2,09,00		2,09,00
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT	6,50,00		6,50,00
	2801 POWER	3,64,94,50		3,64,94,50
	2810 NEW AND RENEWABLE ENERGY	18,25,00		18,25,00
	Total Revenue	3,91,78,50		3,91,78,50
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	5,71,00		5,71,00
	4801 CAPITAL OUTLAY ON POWER PROJECTS			
	6801 LOANS FOR POWER PROJECTS	70,53,50		70,53,50
	Total Capital	76,24,50		76,24,50
	Revenue			
12	2047 OTHER FISCAL SERVICES	61,00		61,00
	Total Revenue	61,00		61,00

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	Revenue			
13	2013 COUNCIL OF MINISTERS	11,66,00		11,66,00
	2052 SECRETARIAT - GENERAL SERVICES	1,04,26,80		1,04,26,80
	2251 SECRETARIAT - SOCIAL SERVICES	12,38,35		12,38,35
	3451 SECRETARIAT - ECONOMIC SERVICES	13,16,35		13,16,35
	Total Revenue	1,41,47,50		1,41,47,50
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	Total Capital			
	Revenue			
14	2053 DISTRICT ADMINISTRATION	49,62,00		49,62,00
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	6,08,13		6,08,13
	Total Revenue	55,70,13		55,70,13
	Revenue			
15	2054 TREASURY AND ACCOUNTS ADMINISTRATION	39,81,00		39,81,00
	Total Revenue	39,81,00		39,81,00
	Revenue			
16	2055 POLICE	9,97,98,00	40,00	9,98,38,00
	2070 OTHER ADMINISTRATIVE SERVICES	53,60,86	14	53,61,00
	2216 HOUSING	2,10,00		2,10,00
	Total Revenue	10,53,68,86	40,14	10,54,09,00
	Capital			
	4055 CAPITAL OUTLAY ON POLICE	33,30,00		33,30,00
	Total Capital	33,30,00		33,30,00
	Revenue			
17	2056 JAILS.	20,37,00		20,37,00
	Total Revenue	20,37,00		20,37,00
	Revenue			
18	2058 STATIONERY AND PRINTING	31,59,68		31,59,68
	Total Revenue	31,59,68		31,59,68
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING	80,00		80,00
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital	80,00		80,00
	Revenue			
19	2052 SECRETARIAT GENERAL SERVICES	7,25,10		7,25,10

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	2059 PUBLIC WORKS	58,85,59		58,85,59
	2216 HOUSING	10,07,90		10,07,90
	Total Revenue	76,18,59		76,18,59
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.	85,55,00		85,55,00
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE	4,90,10		4,90,10
	4210 CAPITAL OUTLAY ON MEDICAL&PUBLIC HEALTH			
	4216 CAPITAL OUTLAY ON HOUSING	10,45,50		10,45,50
	Total Capital	1,00,90,60		1,00,90,60
	Revenue			
20	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	49,48,00		49,48,00
	Total Revenue	49,48,00		49,48,00
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	Total Capital			
	Revenue			
21	2075 MISCELLANEOUS GENERAL SERVICES			
	2202 GENERAL EDUCATION	20,52,10,47		20,52,10,47
	2203 TECHNICAL EDUCATION	62,90,00		62,90,00
	2204 SPORT AND YOUTH SERVICES	5,51,69		5,51,69
	2552 NORTH EASTERN AREAS	6,14,00		6,14,00
	Total Revenue	21,26,66,16		21,26,66,16
	Capital			
	4202 CAPITAL OUTLAY ON EDUCATION,ARTS & CULTURE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	5,22,00		5,22,00
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	Total Capital	5,22,00		5,22,00
	Revenue			
22	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	24,41,28		24,41,28
	2216 HOUSING	9,85,00		9,85,00
	2235 SOCIAL SECURITY AND WELFARE	1,71,00		1,71,00
	3454 CENSUS,SURVEY AND STATISTICS			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	Total Revenue	35,97,28		35,97,28
	Revenue			
23	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	2251 SECRETARIAT - SOCIAL SERVICES	2,66,00		2,66,00
	Total Revenue	2,66,00		2,66,00
	Revenue			
24	2071 PENSIONS AND OTHER RETIREMENT BENEFITS	7,84,12,00		7,84,12,00
	2235 SOCIAL SECURITY AND WELFARE	3,00		3,00
	Total Revenue	7,84,15,00		7,84,15,00
	Revenue			
25	2075 MISCELLANEOUS GENERAL SERVICES	1,35,08		1,35,08
	Total Revenue	1,35,08		1,35,08
	Revenue			
26	2210 MEDICAL AND PUBLIC HEALTH	8,53,75,40		8,53,75,40
	2211 FAMILY WELFARE	76,46,60		76,46,60
	2552 NORTH EASTERN AREAS	6,52,00		6,52,00
	Total Revenue	9,36,74,00		9,36,74,00
	Capital			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH	42,41,00		42,41,00
	4211 CAPITAL OUTLAY ON FAMILY WELFARE			
	Total Capital	42,41,00		42,41,00
	Revenue			
27	2215 WATER SUPPLY AND SANITATION	2,49,94,00		2,49,94,00
	2216 HOUSING	46,00		46,00
	Total Revenue	2,50,40,00		2,50,40,00
	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	2,85,51,00		2,85,51,00
	4216 CAPITAL OUTLAY ON HOUSING	38,00		38,00
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	3,00,00		3,00,00
	Total Capital	2,88,89,00		2,88,89,00
	Revenue			
28	2216 HOUSING	15,45,00		15,45,00
	Total Revenue	15,45,00		15,45,00
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	4,00,00		4,00,00

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	6216 LOANS FOR HOUSING			
	Total Capital	4,00,00		4,00,00
	Revenue			
29	2217 URBAN DEVELOPMENT	78,13,43		78,13,43
	Total Revenue	78,13,43		78,13,43
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING	10,00		10,00
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT	1,50,80,57		1,50,80,57
	6217 LOANS FOR URBAN DEVELOPMENT			
	Total Capital	1,50,90,57		1,50,90,57
	Revenue			
30	2220 INFORMATION AND PUBLICITY	20,62,00		20,62,00
	Total Revenue	20,62,00		20,62,00
	Revenue			
31	2230 LABOUR AND EMPLOYMENT	94,97,00		94,97,00
	Total Revenue	94,97,00		94,97,00
	Revenue			
32	3456 CIVIL SUPPLIES	53,82,00		53,82,00
	Total Revenue	53,82,00		53,82,00
	Capital			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING			
	Total Capital			
	Revenue			
33	2053 DISTRICT ADMINISTRATION	7,00		7,00
	2062 VIGILANCE	1,26,91		1,26,91
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	2,53,09		2,53,09
	2075 MISCELLENOUS GENERAL SERVICE	4,00		4,00
	2235 SOCIAL SECURITY & WELFARE	2,49,45	55	2,50,00
	Total Revenue	6,40,45	55	6,41,00
	Capital			
	6235 - LOANS FOR SOCIAL SECURITY AND WELFARE			
	Total Capital			
	Revenue			
34	2235 SOCIAL SECURITY AND WELFARE	3,30,79,15		3,30,79,15
	2236 NUTRITION	1,70,54,00		1,70,54,00
	Total Revenue	5,01,33,15		5,01,33,15
	Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE	50,70,85		50,70,85
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	80,00		80,00
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	Total Capital	51,50,85		51,50,85
	Revenue			
35	2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.	92,73,00		92,73,00
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue	92,73,00		92,73,00
	Revenue			
36	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	Revenue			
37	2552 NORTH EASTERN AREAS	2,56,00		2,56,00
	3451 SECRETARIAT - ECONOMIC SERVICES	17,71,00		17,71,00
	Total Revenue	20,27,00		20,27,00
	Revenue			
38	2552 NORTH EASTERN AREAS	3,94,00		3,94,00
	3451 SECRETARIAT - ECONOMIC SERVICES	3,57,99,00		3,57,99,00
	Total Revenue	3,61,93,00		3,61,93,00
	Capital			
	5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES.			
	Total Capital			
	Revenue			
39	2425 CO- OPERATION	30,15,54		30,15,54
	2435 OTHER AGRICULTURAL PROGRAMMES	50,00		50,00
	2552 NORTH EASTERN AREAS	2,64,00		2,64,00
	Total Revenue	33,29,54		33,29,54
	Capital			
	4425 CAPITAL OUTLAY ON CO-OPERATION	4,47,46		4,47,46
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES	1,50,00		1,50,00
	6425 LOANS FOR CO- OPERATION	2,00,00		2,00,00

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	Total Capital	7,97,46		7,97,46
	Revenue			
40	3451 SECRETARIAT ECONOMIC SERVICES-	3,34,65		3,34,65
	Total Revenue	3,34,65		3,34,65
	Revenue			
41	3454 CENSUS,SURVEY AND STATISTICS	18,08,00		18,08,00
	Total Revenue	18,08,00		18,08,00
	Revenue			
42	2216 HOUSING-	2,00		2,00
	3475 OTHER GENERAL ECONOMIC SERVICES-	7,83,00		7,83,00
	Total Revenue	7,85,00		7,85,00
	Revenue			
43	2216 HOUSING-	1,17,00		1,17,00
	2401 CROP HUSBANDRY	2,14,78,00		2,14,78,00
	2415 AGRICULTURAL RESEARCH AND EDUCATION	5,36,00		5,36,00
	2435 OTHER AGRICULTURAL PROGRAMMES	1,15,13,00		1,15,13,00
	2552 NORTH EASTERN AREAS	7,99,00		7,99,00
	2702 MINOR IRRIGATION			
	Total Revenue	3,44,43,00		3,44,43,00
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	83,00		83,00
	4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL)	3,59,00		3,59,00
	4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST.	25,00		25,00
	Total Capital	4,67,00		4,67,00
	Revenue			
44	2701 MEDIUM IRRIGATION			
	2711 FLOOD CONTROL AND DRAINAGE	1,05,00		1,05,00
	Total Revenue	1,05,00		1,05,00
	Capital			
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	5,00,00		5,00,00
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	5,50,00		5,50,00
	Total Capital	10,50,00		10,50,00
	Revenue			
45	2216 HOUSING-	56,80		56,80

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	2402 SOIL AND WATER CONSERVATION	2,74,86,20		2,74,86,20
	2415 AGRICULTURAL RESEARCH AND EDUCATION	92,00		92,00
	Total Revenue	2,76,35,00		2,76,35,00
	Revenue			
46	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2552 NORTH EASTERN AREAS	28,00		28,00
	2575 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	47,83,00		47,83,00
	Total Revenue	48,11,00		48,11,00
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	5,02,00		5,02,00
	Total Capital	5,02,00		5,02,00
	Revenue			
47	2216 HOUSING-	82,69		82,69
	2403 ANIMAL HUSBANDRY-	1,27,04,02		1,27,04,02
	2415 AGRICULTURAL RESEARCH AND EDUCATION	4,91,29		4,91,29
	Total Revenue	1,32,78,00		1,32,78,00
	Capital			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY	22,00		22,00
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	2,02,00		2,02,00
	Total Capital	2,24,00		2,24,00
	Revenue			
48	2216 HOUSING-	34,96		34,96
	2404 DAIRY DEVELOPMENT	32,12,46		32,12,46
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,58		1,58
	Total Revenue	32,49,00		32,49,00
	Revenue			
49	2216 HOUSING-	13,00		13,00
	2405 FISHERIES	67,77,00		67,77,00
	2415 AGRICULTURAL RESEARCH AND EDUCATION	1,77,00		1,77,00
	Total Revenue	69,67,00		69,67,00
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	1,00,00		1,00,00
	4405 CAPITAL OUTLAY ON FISHERIES	5,38,00		5,38,00
	Total Capital	6,38,00		6,38,00

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	Revenue			
50	2406 FORESTRY AND WILDLIFE	2,36,60,52	9,88	2,36,70,40
	2415 AGRICULTURAL RESEARCH AND EDUCATION	4,87,60		4,87,60
	Total Revenue	2,41,48,12	9,88	2,41,58,00
	Capital			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE	45,00		45,00
	Total Capital	45,00		45,00
	Revenue			
51	2216 HOUSING-	66,00		66,00
	2401 CROP HUSBANDRY			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	43,98,00		43,98,00
	2505 RURAL EMPLOYMENT.	11,80,00,00		11,80,00,00
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES	2,60,10,16		2,60,10,16
	Total Revenue	14,84,74,16		14,84,74,16
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -	18,44,84		18,44,84
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	10,03,00		10,03,00
	Total Capital	28,47,84		28,47,84
	Revenue			
52	2852 INDUSTRIES	16,20,00		16,20,00
	Total Revenue	16,20,00		16,20,00
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT AND NON- METALLIC MINERAL INDUSTRIES			
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS	60,00		60,00
	6885 OTHER LOANS TO INDUSTRIES AND MINERALS			
	Total Capital	60,00		60,00
	Revenue			
53	2851 VILLAGE AND SMALL INDUSTRIES-	83,74,00		83,74,00
	Total Revenue	83,74,00		83,74,00
	Capital			
	4851 Capital Outlay on Village and Small Industries.			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES			
	Total Capital			
	Revenue			
54	2552 NORTH EASTERN AREAS			
	2851 VILLAGE AND SMALL INDUSTRIES-	43,55,00		43,55,00
	Total Revenue	43,55,00		43,55,00
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-	50,00		50,00
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	4,83,00		4,83,00
	4851 Capital Outlay on Village and Small Industries.	2,72,00		2,72,00
	6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES			
	Total Capital	8,05,00		8,05,00
	Revenue			
55	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	56,95,06		56,95,06
	Total Revenue	56,95,06		56,95,06
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL INDUSTRIES			
	Total Capital			
	Revenue			
56	2059 PUBLIC WORKS	1,78,73,41		1,78,73,41
	3054 ROADS AND BRIDGES	1,87,46,00		1,87,46,00
	Total Revenue	3,66,19,41		3,66,19,41
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	6,53,00		6,53,00
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	6,18,77,50		6,18,77,50
	Total Capital	6,25,30,50		6,25,30,50
	Revenue			
57	2552 NORTH EASTERN AREAS	32,00		32,00
	3452 TOURISM	72,70,00		72,70,00
	Total Revenue	73,02,00		73,02,00
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	8,84,00		8,84,00
	5452 CAPITAL OUTLAY ON TOURISM	17,00,00		17,00,00
	7452 Loans for Tourism.			
	Total Capital	25,84,00		25,84,00
	Revenue			
58	2204 SPORT AND YOUTH SERVICES	65,56,52		65,56,52
	2552 NORTH EASTERN AREAS	9,21,00		9,21,00
	3606 AID MATERIALS AND EQUIPMENTS-			
	Total Revenue	74,77,52		74,77,52
	Revenue			
59	2075 MISCELLANEOUS GENERAL SERVICES	7,06,92		7,06,92
	3451 SECRETARIAT - ECONOMIC SERVICES	99,00,00		99,00,00
	Total Revenue	1,06,06,92		1,06,06,92
	Capital			
	5465 INVESTMENT IN GENERAL & TRAINING INSTITUTIONS			
	Total Capital			
	Revenue			
60	2235 SOCIAL SECURITY AND WELFARE	75,00		75,00
	Total Revenue	75,00		75,00
	Capital			
	7610 LOANS TO GOVERMENT SERVANTS ETC..	35,18,00		35,18,00
	Total Capital	35,18,00		35,18,00
	Capital			
61	7615 MISCELLANEOUS LOANS			
	Total Capital			
	Capital			
62	7810 INTER- STATE SETTLEMENT			
	Total Capital			
	Capital			
63	7999 APPROPRIATION TO CONTINGENCY FUND			
	Total Capital			
	Revenue			
64	2205 ART AND CULTURE	39,66,22		39,66,22
	2552 NORTH EASTERN AREAS	2,98,00		2,98,00
	3425 OTHER SCIENTIFIC RESEARCH	79,00		79,00
	3454 CENSUS,SURVEY AND STATISTICS	1,15,00		1,15,00

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Trs	Trs	Trs
	Total Revenue	44,58,22		44,58,22
	Revenue			
65	2216 HOUSING-			
	2701 MEDIUM IRRIGATION.	50,00		50,00
	2702 MINOR IRRIGATION	82,03,50		82,03,50
	2711 FLOOD CONTROL AND DRAINAGE	1,79,50		1,79,50
	Total Revenue	84,33,00		84,33,00
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	5,66,00		5,66,00
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.	75,00		75,00
	4702 CAPITAL OUTLAY ON MINOR IRRIGATION	1,13,95,00		1,13,95,00
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS	14,40,00		14,40,00
	Total Capital	1,34,76,00		1,34,76,00
	Revenue			
	2049 INTEREST PAYMENTS		6,53,54,00	6,53,54,00
	Total Revenue		6,53,54,00	6,53,54,00
	Capital			
	6003 INTERNAL DEBT OF THE STATE GOVERNMENT		5,51,38,15	5,51,38,15
	Total Capital		5,51,38,15	5,51,38,15
	Capital			
	6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT		20,79,10	20,79,10
	Total Capital		20,79,10	20,79,10
	Revenue			
	2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT		48,82,00	48,82,00
	Total Revenue		48,82,00	48,82,00
	Revenue			
	2051 PUBLIC SERVICE COMMISSION		5,49,00	5,49,00
	Total Revenue		5,49,00	5,49,00
	TOTAL REVENUE	113,02,45,47	7,33,40,03	120,35,85,50
	TOTAL CAPITAL	16,68,85,32	5,72,17,25	22,41,02,57
TOTAL		129,71,30,79	13,05,57,28	142,76,88,07

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 9th October, 2018.

No.LL(B)154/80/263.—The Meghalaya Essential Services Maintenance (Amendment) Act, 2018 (Act No. 7 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

THE MEGHALAYA ESSENTIAL SERVICES MAINTENAI

(AMENDMENT) ACT, 2018

An

to amend further the Meghalaya Essential Services Maintenance (Amendment) Act, 2017 (Meghalaya Act No. 14 of 2017).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-ninth Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Meghalaya Essential Services Maintenance (Amendment) Act, 2018.

(2) It shall come into force at once.

Amendment of Section 2 of the Act No. 14 of 2017.

2. In Section 2 of the Meghalaya Essential Services Maintenance (Amendment) Act, 2017, the word 'subjection' occurring after the words '1980 in' shall be substituted by the word 'sub-section'.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 9th October, 2018.

No.LL(B)85/2001/204.—The Meghalaya Protection of Interest of Depositors (in Financial Establishments) Act, 2018 (Act No. 8 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

THE MEGHALAYA PROTECTION OF INTEREST OF DEPOSITORS (IN FINANCIAL ESTABLISHMENTS) ACT, 2018

An

Act

to protect the deposits made by the public in the financial establishments and matters relating thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Meghalaya Protection of Interest of Depositors (in Financial Establishments) Act, 2018.

(2) It extends to the whole of Meghalaya.

(3) It shall come into force on such date as the Government may, by notification, appoint and different dates may be appointed for different provisions of the Act.

Definitions

2. In this Act, unless the context otherwise requires;

(a) "Act" means the Meghalaya Protection of Interest of Depositors (in Financial Establishments) Act, 2018;

(b) "Competent Authority" means the Authority appointed under section 6;

(c) "Competent Regulatory Authority" means and includes the Reserve Bank of India, Security and Exchange Board of India etc.;

(d) "Deposit" means and shall be deemed always to have included any receipt of money or acceptance of any valuable commodity by any Financial Establishment to be returned after a specified period of time or otherwise, either in cash or in kind or in the form of a specified service with or without any benefit in the form of interest, bonus, profit, or in any other form, but does not include-

(i) amount raised by way of share capital or by any way of debenture, bond or any other instrument covered under the guidelines given, and regulations made, by the Security and Exchange Board of India established under the Security and Exchange Board of India, Act, 1992;

(ii) amounts contributed as capital by partners of a firm;

(iii) amounts received from a Scheduled bank or Co-operative bank or any banking company as defined in clause (c) of Section 5 of the Banking Regulation Act, 1949;

(iv) any amount received from the Industrial Development Bank of India or a State Financial Institution or any financial institution specified under clause (39) of Section 2 of the Companies Act, 2013 or any other institution that may be specified by notification by the Government in this behalf;

(v) amounts received from an individual or a firm or /and society of individuals, registered under any enactment relating to money lending which is for the time being in force in the State of Meghalaya; and

(vi) any amount received by way of subscription in respect of a chit;

Explanation I: "Chit" has the meaning as assigned to it in clause (b) of Section 2 of the Chit Funds Act, 1982;

Explanation II: Any credit given by a seller to a buyer on the sale of any property (whether movable or immovable) shall not be deemed to be deposit for the purposes of this clause;

(e) "Depositor" means a person who has made deposits with financial establishment;

(f) "Deputy Commissioner" means the Deputy Commissioner and District Magistrate of the District;

(g) "financial establishment" means an individual or an association of individuals, or a firm or a Company or a Non Banking Financial Company registered under the Companies Act, 2013 and carrying on the business of receiving deposits under any scheme or arrangement or in any other manner but does not include a corporation or a co-operative society owned or controlled by any State Government or the Central Government, or a banking company as defined under clause (c) of Section 5 of the Banking Regulation Act, 1949;

(h) "Government" means the Government of Meghalaya;

(i) "prescribed" means prescribed by rules made under this Act.

(j) "Special Court" means the Special Court constituted vide sub-section (1) of Section 11; and

(k) "Superintendent of Police of the District" means the Police officer in-charge of the District and shall be deemed to have included his subordinate officers.

Attachment of properties on default of return of deposits

3. Notwithstanding anything contained in any other law for the time being in force –

(a) where, upon complaints received from any depositors or otherwise, the Government is satisfied that any financial establishment has failed-

(i) to return the deposits after maturity or on demand by depositor;
(ii) to pay interest on deposit or other assured benefit; or
(iii) to provide the service against such deposit; or

(b) where the Government has reason to believe that any financial establishment is acting in a calculated manner with an intention to defraud the depositors, and if the Government is satisfied that such financial establishment is not likely to return the deposits or to provide the service, the Government may in order to protect the interest of the depositors of such financial establishment, pass an ad-interim order attaching the money or other property alleged to have been procured either in the name of the financial establishment, or in the name of any other persons from and out of the deposits collected by the financial establishment, or if it transpires that such money or other property is not available for attachment or not sufficient for repayment of the deposits, such other property of the said financial establishment or the promoter, manager ,director or partner or member of the said financial establishment to the extent of default or such other properties of that person in whose name properties were purchased from and out of the deposits collected by the Financial Establishments as the Government may think fit to attach and transfer the control over the said money or properties to the Competent Authority.

Authorities to receive complaints and cause inquiry and investigation

4. (1) Notwithstanding anything contained in Section 3, any person or public in general aggrieved against any financial establishment receiving deposits from public may file a complaint in writing specifically mentioning the nature of allegations against the financial establishment before-

(a) the Deputy Commissioner or an Officer not below the rank of the Superintendent of Police ,CID of the respective jurisdiction, who shall be competent to receive the complaints and cause enquiry or investigation of the complaints so received in respect of any fraudulent act as referred to under clause (a) of Section 3;

(b) an officer not below the rank of the Superintendent of Police of the District or the Officer in-charge of the Police Station concerned, as the case may be, who shall forward the complaint to the Deputy Commissioner of the District within seven days of the receipt of the complaints.

(2) Notwithstanding anything contained in Section 3 and sub-section (1) of this Section, the Superintendent of Police of the District or the Officer in-charge of the Police Station within their respective jurisdiction, may suo moto file a complaint with the Deputy Commissioner against any Financial Establishment which according to information received by him has committed anyone or more of the acts mentioned under clause (a) of Section 3.

(3)On receipt of the complaints, the Deputy Commissioner may make such further enquiry as may be necessary within his jurisdiction or outside his jurisdiction with the assistance of the District Administration of the concerned District for the purpose of arriving at a conclusion with respect to the complaint made against the financial establishment.

(4) In making such enquiry, the Deputy Commissioner may take necessary assistance of any officer subordinate to him for the purpose of preparation of the enquiry report.

(5)Notwithstanding anything contained in sub - section 3 and sub - section 5, the Deputy Commissioner of the concerned District, on receipt of information against any financial establishment as regards commission of any fraudulent activities mentioned in Section 3 (a), may suo moto, cause an enquiry or investigate such fraudulent activities and submit a report to the Government for necessary action.

(6) Notwithstanding anything contained in sub section 4 and sub section 5, the Government may suo moto or on receipt of any complaint under Section 3(a) may cause enquiry or investigate the compliant by the Deputy Commissioner of the concerned District or cause enquiry or investigation of the complaint or fraudulent transaction referred to in Section 3(a) through the Bureau of Investigation (Economic Offences) or through any other investigation agencies.

Offences to be cognizable and non-bailable

5. Any offence committed under this Act shall be cognizable and non-bailable within the meaning of the Code of Criminal Procedure, 1973.

Competent Authority

6. (1) The Government may, by notification, appoint one or more authorities not below the rank of a District Magistrate or an Additional District Magistrate for such area or areas or for such case or cases as may be specified in the notification as the Competent Authority to exercise control over the properties attached under Section 3.

(2) The Competent Authority shall have such other powers as may be necessary for carrying out the purposes of this Act including;

(i) Upon receipt of the orders of the Government under Section 3, the Competent Authority shall apply within thirty days to the Special Court for making the ad-interim order of attachment absolute and for a direction to sell the property so attached by public auction and realize the sale proceeds.

(ii) An application under sub-section (3) shall be accompanied by one or more affidavits, stating the grounds on which the belief that the financial establishment has committed any default or is likely to defraud, is founded, the amount of money or value of other property believed to have been procured by means of the deposit and the details, if any, of persons in whose name such property is believed to have been invested or purchased out of the deposits or any property attached under Section 3.

(iii) requiring assistance of any police authority or any other authority or person and on such requisition it shall be the duty of the police authority or such other authority or person to extend necessary assistance;

(iv) requiring any person believed to be in possession of control over any money or assets of the financial establishment, to furnish necessary information, and to hand over possession of such assets to the Competent Authority and such person shall comply with the requisition without any loss of time;

(v) appointing of a legal practitioner or chartered accountant or any other person whose services are necessary for taking possession of assets and realization of the assets of the Financial Establishment;

(vi) selling, transferring or otherwise realizing any movable or immovable property belonging to or in the control of the Financial Establishment or selling the property belonging to or in the control of the Financial Establishment, by public auction or with the prior approval of the Special Court by private arrangements. Provided that the perishable items of assets shall be sold by public auction as soon as the Competent Authority deems fit;

(vii) making payment as per the orders passed by the Special Court from out of the bank accounts;

(viii)doing all and every act which would be necessary for the speedy realization of the assets of the Financial Establishment and

(ix) For the purpose of crediting and dealing with the money realized by the Competent Authority, he shall open an account in any Scheduled Commercial Bank.

Punishment for default in re-payment of deposits and interests

7. Notwithstanding anything contained in Section 3, where any financial establishment defaults the return of the deposit or defaults the payment of interest on the deposit, or fails to return in any kind or fails to render service for which the deposit have been made, every person including the promoter, manager, director or partner or an employee of the financial establishment responsible for the management of the affairs of the financial establishment shall be punished with imprisonment, for a term which may extend to ten years and with fine which may extend to one lakh of rupees or both and such Financial Establishment shall also be liable for a fine which may extend to two lakh rupees.

Report and Return by the Financial Establishments

8. (1) Every financial establishment which commences or carries on its business in the State of Meghalaya on or after the commencement of this Act, shall make a report to the District Collector and the Superintendent of Police of the district, mentioning the details about its authority to carry on such business, the location of the financial establishment in the State and its main Branch Office, if any, wherever situated, permanent address of every person responsible for the management of, or conducting of the business or affairs of, the financial establishment in the State and such other particulars as may be prescribed.

(2) Such report shall be made within seven days from the date on which a financial establishment commences or carries on its business as such in the State:

Provided that a financial establishment which has been carrying on its business as such prior to the commencement of this Act shall make such report within seven days from the date of such commencement.

(3) Every financial establishment shall furnish a quarterly return within one month of the expiry of each quarter of a financial year to the District Collector and the Superintendent of Police of the district in respect of its business and financial position, the area of its investment and the location of investment of money made by it within and outside the State, if any, and such other particulars as may be prescribed.

(4) Whoever contravenes the provisions of this section shall be punishable with fine which may extend to fifty thousand rupees.

Compounding of offences

9.(1) An offence punishable under Section 7 may, before the institution of the prosecution, be compounded by the Competent Authority or after the institution of the prosecution, be compounded by the Competent Authority with the permission of the Special Court on payment of the entire amount due to the depositors with or without interest.

(2) Where an offence has been compounded under sub-section (1), no proceeding or further proceeding, as the case may be, shall be taken or continued against the offender in respect of the offence so compounded and the offender, if in custody, shall be discharged forthwith.

Special Courts

10. (1) For the purpose of speedy disposal of cases under this Act, the Government may, with the concurrence of the Chief Justice of the High Court of Meghalaya, by notification, constitute one or more Special Courts consisting of a single Judge not below the rank of a District and Session Judge or Additional District and Session Judge for such area or areas or for such class or classes of cases as may be specified in the notification.

(2) While trying cases by the Special Court under this Act it shall exercise the powers, the functions and jurisdiction as are available to a District and Session Judge of the Competent Jurisdiction.

(3) Any pending case in any other court to which the provisions of this Act apply shall stand transferred to the Special Court.

(4) No court, other than the court of Special Judge shall have the jurisdiction in respect of any matter to which the provisions of this Act apply.

(5) When trying any case, the Special Court may also try any offence, other than an offence specified in Section 7, with which the accused may, under the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) , be charged at the same trial.

Powers of the Special Courts regarding attachment, sale ,realization and distribution etc.

11. (1) Upon receipt of an application under sub-section (3) of Section 6, the Special Court shall issue to the financial establishment or to any other person whose property is attached by the Government under Section 3, a notice accompanied by an application and affidavit and the evidence, if any, recorded, calling upon him to show cause on a date to be specified in the notice as to why the order of attachment should not be made absolute and the properties so attached be sold in public auction.

(2) The Special Court shall also issue such notice to all other persons represented to it as having or being likely to claim any interest or title in the property of the financial establishment or the person to whom the notice is issued calling upon such person to appear on the same date specified in the notice and make objection if he so desires to the attachment of the property or any portion thereof on the ground that he has an interest in such property or portion thereof.

(3) Any person claiming an interest in the property attached or any portion thereof may, notwithstanding that no notice has been served upon him under this section, make an objection as aforesaid to the Special Court at any time before an order is passed under sub-section (4) or sub-section (6) of this Section.

(4) If no cause is shown and no objections are made on or before the specified date, the Special Court shall forthwith pass an order making the ad-interim order of attachment absolute and direct the Competent Authority to sell the property so attached by public auction and realize the sale proceeds

(5) If cause is shown or any objection is made as aforesaid the Special Court shall proceed to investigate the same and in so doing, as regards the examination of the parties and in all other respects, the Special Court shall, subject to the provisions of this Act, follow the procedure and exercise all the powers of a court in hearing a suit under the Code of Civil Procedure, 1908 and any person making an objection shall be required to adduce evidence to show that on the date of the attachment he had some interest in the property attached.

(6) After investigation under sub-section (5), the Special Court shall pass an order, within a period of one hundred and eighty days from the date of receipt of an application under sub-section 2(i) of Section 6, either making the ad-interim order of attachment absolute or varying it by releasing a portion of the property from attachment or cancelling the ad-interim order of attachment and then direct the Competent Authority to sell the property so attached by public auction and realize the sale proceeds:

Provided that the Special Court shall not release from attachment any interest, which it is satisfied that the financial establishment or the person referred to in the sub-section (1), has in the property, unless it is also satisfied that there will remain under attachment an amount or property of a value not less than the value that is required for repayment to the depositors of such financial establishment.

(7) The Special Court shall, on an application by the Competent Authority, pass such order or issue such direction as may be necessary for the equitable distribution among the depositors of the money attached or realized out of the sale.

(8) In case the money realized from sale of property attached is not enough to cover the shortfall, the Special Court may impose fine on every person, including the promoter, partner, director, manager or any other person or an employee responsible for the management of or conducting of the business of the affairs of such Financial Establishment to cover the shortfall as may be necessary for the purpose of repayment to the depositors.

(9) Where an application is made by any person duly authorized or specified by any other State Government under similar enactment empowering him to exercise control over any money or property or assets attached by that State Government, the Special Court shall exercise all its powers, as if such an application were made under this Act and pass appropriate order or direction on such application, so as to give effect to the provisions of such enactment.

Attachment of property of malafide transferees

12.(1) Where the assets available for attachment of a financial establishment or other person referred to in Section 4 are found to be less than the amount or value which such financial establishment is required to repay to the depositors and where the Special Court is satisfied by affidavit or otherwise, that there is reasonable cause for believing that the said financial establishment has transferred (whether after the commencement of this Act or not) any of the property otherwise than in good faith and for consideration the Special Court may, by notice, require any transferee of such property (whether or not he receives the property directly from the said financial establishment) to appear on a date to be specified in the notice and show cause why so much of the transferee's property as is equivalent to the proper value of the property transferred should not be attached.

(2) Where the said transferee does not appear and show cause on the specified date or where after investigation in the manner provided in sub-section (4) of Section 11, the Special Court is satisfied that the transfer of the property to the said transferee was not in good faith and for consideration, the Special Court shall order the attachment of so much of the said transferee's property as is in the opinion of the Special Court equivalent to the proper value of the property transferred.

Security in lieu of attachment

13. Any financial establishment or person, whose property has been or is about to be attached under this Act, may, at any time, apply to the Special Court for permission to give security in lieu of such attachment and where the security offered and given, is in the opinion of the Special Court, satisfactory and sufficient, it may cancel the ad-interim order of attachment or, as the case may be, refrain from passing the order of attachment.

Administration of property attached

14. The Special Court may, on the application of any person interested in any property attached under this Act, and after giving the Competent Authority an opportunity of being heard, make such order as the Special Court considers just and reasonable for -

(a) providing from such property attached as the applicant claims an interest in such sum as may be reasonably necessary for the maintenance of the applicant and of his family and for expenses connected with the defense of the applicant where criminal proceedings have been instituted against him in the Special Court under Section 7;

(b) safeguarding so far as may be practicable the interest of any business affected by the attachment and particularly in the interest of any partners in such business.

Appeal

15.(1) Any person including the Competent Authority, if aggrieved by an order of the Special Court, may appeal to the High Court of Meghalaya within thirty days from the date of receipt of the order.

(2) No appeal under sub-section (1), by a person who is in any manner liable to repay the deposit and the interest accrued thereon to the depositors, shall be entertained unless, the appeal is accompanied by satisfactory proof for the deposit with the Competent Authority of an amount equivalent to seventy five percent of the aggregate amount of deposit liability.

Special Public Prosecutor

16. The Government shall, by notification, appoint an Advocate of not less than ten years standing practice as a Special Public Prosecutor for the purposes of conducting cases falling under this Act in the Special Court.

Procedure and Powers of Special Courts regarding offences

17.(1) The Special Court may take cognizance of the offence without the accused being committed to it for trial and in trying the accused person, shall follow the procedures prescribed in the Code of Criminal Procedure, 1973 for the trial of warrant cases by Magistrates.

(2) The provisions of the Code of Criminal Procedure, 1973 shall apply to the proceedings under this Act.

Act to override other laws

18. Notwithstanding anything to the contrary contained in any other law for the time being in force enacted by the State Legislature and the rules framed thereunder, the provisions of this Act shall have overriding effect.

Protection of action taken in good faith

19. No suit or other proceedings shall lie against the Government or the authorised officer or the Competent Authority or an officer or employee of the Government for anything, which is in good faith done or intended to be done under this Act.

Power to make rules

20. (1) The Government may, by notification issued in Official Gazette, make rules to carry out the purposes of this Act.

(2) Every rule made under this Act shall, as soon as after it is made, be laid before the Legislative Assembly of Meghalaya.

Power to remove difficulties

21.(1) If any difficulty arises in giving effect to any provisions of this Act, the Government may, by an order, do anything not in consistent with the provisions of this Act , which appears to it to be necessary to remove such difficulty:

Provided that no order under this section shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as after it is made, be laid before the Legislative Assembly of Meghalaya.

Repeal and savings

22. (1) The Meghalaya Protection of Interests of Depositors (in Financial Establishments) Act, 2006 is hereby repealed.

(2) Notwithstanding the repeal any action taken or anything done under the Act so repealed shall be deemed to have been taken or done under the provisions of this Act.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 9th October, 2018.

No.LL(B).56/2017/5.—The Meghalaya Societies Registration (Amendment) Act, 2018 (Act No. 9 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

THE MEGHALAYA SOCIETIES REGISTRATION (AMENDMENT) ACT, 2018.

An

Act

to further amend the Meghalaya Societies, Registration Act, 1983. Be it enacted by the Legislature of the State of Meghalaya Legislative Assembly in the Sixty-nine Year of the Republic of India as follows:-

Short title and Commencement:-

1 (1) This Bill may be called the Meghalaya Societies Registration (Amendment) Bill, 2018.

(2) It shall come into force at once.

Amendment of sub-section (2) of section 7:-

2. In Section 7 of the Meghalaya Societies Registration Act, 1983, in sub-section (2), for the words “Two Hundred Fifty Rupees”, the words “One Thousand Rupees” shall be substituted.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 9th October, 2018.

No.LL(B)14/2015/315.—The Meghalaya Appropriation (No. III) Act, 2018 (Act No. 10 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

THE MEGHALAYA APPROPRIATION (NO. III) ACT, 2018

An

Act

**to authorise payment and appropriation of certain further sums from and out of the
Consolidated Fund of Meghalaya for the services of
Financial Year ending on the thirty first day of March, 2019.**

**Be it enacted by the Legislature of the State of Meghalaya in the
Sixty-nine Year of the Republic of India as follows:-**

Short title.

1. This Act may be called the Meghalaya Appropriation (No. III) Act, 2018.

Withdrawal of ₹ 559,69,22,192 from and out of the Consolidated Fund of Meghalaya for the financial year 2018-2019.

2. From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ₹ 559,69,22,192 (Rupees five hundred fifty nine crore sixty nine lakh twenty two thousand one hundred and ninety two) only towards defraying the several charges which will come in course of payment during the financial year ending on the thirty first day of March, 2019 in respect of the services specified in Column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 2018-2019.

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
01	*Revenue*			
	2011 PARLIAMENT/STATE/UNION TERRITORY LEGISLATURE	2,13,00,659		2,13,00,659
	2058 STATIONERY AND PRINTING			
	Total Revenue	2,13,00,659		2,13,00,659
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			
	Total Capital			
	Total of Grant 01	2,13,00,659		2,13,00,659
02	*Revenue*			
	2012 GOVERNOR			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	Total Capital			
	Total of Grant 02			
03	*Revenue*			
	2013 COUNCIL OF MINISTERS			
	2052 SECRETARIAT - GENERAL SERVICES			
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	Total Revenue			
	Total of Grant 03			
04	*Revenue*			
	2014 ADMINISTRATION OF JUSTICE-		9,14,78,194	9,14,78,194
	Total Revenue		9,14,78,194	9,14,78,194
	Total of Grant 04		9,14,78,194	9,14,78,194
05	*Revenue*			
	2015 ELECTIONS			
	Total Revenue			
	Total of Grant 05			
06	*Revenue*			
	2029 LAND REVENUE	19,30,000		19,30,000

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	2245 RELIEF ON ACCOUNT OF NATURAL CALAMITIES			
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			
	3475 OTHER GENERAL ECONOMIC SERVICES			
	Total Revenue	19,30,000		19,30,000
	Capital			
	6225 LOANS FOR WELFARE OF S.CS., S.TS. AND OTHER B.CS.			
	6250 LOANS FOR OTHER SOCIAL SERVICES			
	6401 LOANS FOR CROP HUSBANDRY			
	Total Capital			
	Total of Grant 06	19,30,000		19,30,000
	Revenue			
07	2030 STAMPS AND REGISTRATION			
	Total Revenue			
	Total of Grant 07			
	Revenue			
08	2039 STATE EXCISE			
	Total Revenue			
	Total of Grant 08			
	Revenue			
09	2040 SALES TAX			
	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	Total Revenue			
	Total of Grant 09			
	Revenue			
10	2041 TAXES ON VEHICLES	11,10,00,222		11,10,00,222
	2070 OTHER ADMINISTRATIVE SERVICES			
	2552 NORTH EASTERN AREAS			
	3055 ROAD TRANSPORT			
	Total Revenue	11,10,00,222		11,10,00,222
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	5053 CAPITAL OUTLAY ON CIVIL AVIATION	40,62,69,231		40,62,69,231
	5055 CAPITAL OUTLAY ON ROAD TRANSPORT			
	Total Capital	40,62,69,231		40,62,69,231
	Total of Grant 10	51,72,69,453		51,72,69,453
	Revenue			
11	2045 OTHER TAXES AND DUTIES ON COMMODITIES AND SERVICES			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT			
	2552 NORTH EASTERN AREAS			
	2801 POWER			
	2810 NEW AND RENEWABLE ENERGY			
	Total Revenue			
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	4801 CAPITAL OUTLAY ON POWER PROJECTS			
	6801 LOANS FOR POWER PROJECTS			
	Total Capital			
	Total of Grant 11			
	Revenue			
12	2047 OTHER FISCAL SERVICES			
	Total Revenue			
	Total of Grant 12			
	Revenue			
13	2013 COUNCIL OF MINISTERS			
	2052 SECRETARIAT - GENERAL SERVICES			
	2251 SECRETARIAT - SOCIAL SERVICES			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	Total Revenue			
	Capital			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	Total Capital			
	Total of Grant 13			
	Revenue			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
14	2053 DISTRICT ADMINISTRATION			
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	Total Revenue			
	Total of Grant 14			
	Revenue			
15	2054 TREASURY AND ACCOUNTS ADMINISTRATION			
	Total Revenue			
	Total of Grant 15			
	Revenue			
16	2055 POLICE			
	2070 OTHER ADMINISTRATIVE SERVICES			
	2216 HOUSING			
	Total Revenue			
	Capital			
	4055 CAPITAL OUTLAY ON POLICE			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 16			
	Revenue			
17	2056 JAILS.	74,00,000		74,00,000
	Total Revenue	74,00,000		74,00,000
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	Total Capital			
	Total of Grant 17	74,00,000		74,00,000
	Revenue			
18	2058 STATIONERY AND PRINTING			
	Total Revenue			
	Capital			
	4058 CAPITAL OUTLAY ON STATIONERY & PRINTING			
	4216 CAPITAL OUTLAY ON HOUSING-			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	Total Capital			
	Total of Grant 18			
	Revenue			
19	2052 SECRETARIAT GENERAL SERVICES			
	2059 PUBLIC WORKS			
	2203 TECHNICAL EDUCATION			
	2204 SPORT & YOUTH SERVICES			
	2205 ART AND CULTURE			
	2216 HOUSING			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4202 CAPITAL OUTLAY ON EDUCATION,SPORTS,ART AND CULTURE			
	4210 CAPITAL OUTLAY ON MEDICAL&PUBLIC HEALTH			
	4216 CAPITAL OUTLAY ON HOUSING			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4404 CAPITAL OUTLAY ON DAIRY DEVELOPMENT			
	Total Capital			
	Total of Grant 19			
	Revenue			
20	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,	4,24,68,332		4,24,68,332
	Total Revenue	4,24,68,332		4,24,68,332
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS			
	Total Capital			
	Total of Grant 20	4,24,68,332		4,24,68,332
	Revenue			
21	2075 MISCELLANEOUS GENERAL SERVICES			
	2202 GENERAL EDUCATION	78,07,09,000		78,07,09,000
	2203 TECHNICAL EDUCATION			
	2204 SPORT AND YOUTH SERVICES			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	2236 NUTRITION			
	2552 NORTH EASTERN AREAS			
	Total Revenue	78,07,09,000		78,07,09,000
	Capital			
	4202 CAPITAL OUTLAY ON EDUCATION,ARTS & CULTURE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6202 LOANS FOR EDUCATION, SPORTS, ART AND CULTURE			
	Total Capital			
	Total of Grant 21	78,07,09,000		78,07,09,000
	Revenue			
22	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	2216 HOUSING			
	2235 SOCIAL SECURITY AND WELFARE			
	3454 CENSUS,SURVEY AND STATISTICS			
	Total Revenue			
	Total of Grant 22			
	Revenue			
23	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	2251 SECRETARIAT - SOCIAL SERVICES			
	Total Revenue			
	Total of Grant 23			
	Revenue			
24	2071 PENSIONS AND OTHER RETIREMENT BENEFITS			
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	Total of Grant 24			
	Revenue			
25	2075 MISCELLANEOUS GENERAL SERVICES			
	Total Revenue			
	Total of Grant 25			
	Revenue			
26	2210 MEDICAL AND PUBLIC HEALTH	70,70,47,938		70,70,47,938
	2211 FAMILY WELFARE			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	2552 NORTH EASTERN AREAS			
	Total Revenue	70,70,47,938		70,70,47,938
	Capital			
	4210 CAPITAL OUTLAY ON MEDICAL & PUBLIC HEALTH			
	4211 CAPITAL OUTLAY ON FAMILY WELFARE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 26	70,70,47,938		70,70,47,938
27	*Revenue*			
	2215 WATER SUPPLY AND SANITATION			
	2216 HOUSING			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			
	4215 CAPITAL OUTLAY ON WATER SUPPLY AND SANITATION.	40,00,00,000		40,00,00,000
	4216 CAPITAL OUTLAY ON HOUSING			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital	40,00,00,000		40,00,00,000
	Total of Grant 27	40,00,00,000		40,00,00,000
28	*Revenue*			
	2216 HOUSING			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING			
	6216 LOANS FOR HOUSING			
	Total Capital			
	Total of Grant 28			
29	*Revenue*			
	2216 HOUSING			
	2217 URBAN DEVELOPMENT			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	4216 CAPITAL OUTLAY ON HOUSING			
	4217 CAPITAL OUTLAY ON URBAN DEVELOPMENT			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6217 LOANS FOR URBAN DEVELOPMENT			
	Total Capital			
	Total of Grant 29			
30	*Revenue*			
	2220 INFORMATION AND PUBLICITY	1,57,27,254		1,57,27,254
	2552 NORTH EASTERN AREAS			
	Total Revenue	1,57,27,254		1,57,27,254
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 30	1,57,27,254		1,57,27,254
31	*Revenue*			
	2230 LABOUR EMPLOYMENT AND SKILL DEVELOPMENt	65,00,000		65,00,000
	Total Revenue	65,00,000		65,00,000
	Total of Grant 31	65,00,000		65,00,000
32	*Revenue*			
	3456 CIVIL SUPPLIES			
	Total Revenue			
	Capital			
	4408 CAPITAL OUTLAY ON FOOD STORAGE AND WAREHOUSING			
	Total Capital			
	Total of Grant 32			
33	*Revenue*			
	2053 DISTRICT ADMINISTRATION			
	2062 VIGILANCE			
	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	2075 MISCELLENOUS GENERAL SERVICE			
	2235 SOCIAL SECURITY & WELFARE	14,00,000		14,00,000
	Total Revenue	14,00,000		14,00,000
	Capital			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	6235 -LOANS FOR SOCIAL SECURITY AND WELFARE			
	Total Capital			
	Total of Grant 33	14,00,000		14,00,000
	Revenue			
34	2225 WELFARE OF SCHEDULE CASTES, SCHEDULES TRIBES,OTHER BACKWARD CLASSES AND MINORITIES			
	2235 SOCIAL SECURITY AND WELFARE	71,27,84,500		71,27,84,500
	2236 NUTRITION			
	2552 NORTH EASTERN AREAS			
	Total Revenue	71,27,84,500		71,27,84,500
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4235 CAPITAL OUTLAY ON SOCIAL SECURITY & WELFARE			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	Total Capital			
	Total of Grant 34	71,27,84,500		71,27,84,500
	Revenue			
35	2225 WELFARE OF S.CS.,S.TS. AND OTHER B.CS.			
	2235 SOCIAL SECURITY AND WELFARE			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	Total Capital			
	Total of Grant 35			
	Revenue			
36	2070 OTHER ADMINISTRATIVE SERVICES,ETC.,			
	2075 MISCELLENOUS GENERAL SERVICE			
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	Total of Grant 36			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
37	*Revenue*			
	2250 OTHER SOCIAL SERVICES			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	Total Revenue			
	Total of Grant 37			
38	*Revenue*			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	Total Revenue			
	Capital			
	5475 CAPITAL OUTLAY ON OTHER GENERAL ECONOMIC SERVICES.			
	Total Capital			
	Total of Grant 38			
39	*Revenue*			
	2425 CO-OPERATION			
	2435 OTHER AGRICULTURAL PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			
	4425 CAPITAL OUTLAY ON CO-OPERATION			
	4435 CAPITAL OUTLAY ON OTHER AGRICULTURAL PROGRAMMES			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6425 LOANS FOR CO-OPERATION			
	Total Capital			
	Total of Grant 39			
40	*Revenue*			
	2552 NORTH EASTERN AREAS			
	3451 SECRETARIAT ECONOMIC SERVICES-			
	Total Revenue			
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	Total Capital			
	Total of Grant 40			
41	*Revenue* 3454 CENSUS,SURVEY AND STATISTICS			
	Total Revenue			
	Total of Grant 41			
42	*Revenue* 2216 HOUSING- 3475 OTHER GENERAL ECONOMIC SERVICES-			
	Total Revenue			
	Total of Grant 42			
43	*Revenue* 2216 HOUSING- 2401 CROP HUSBANDRY 2408 FOOD STORAGE AND WAREHOUSING 2415 AGRICULTURAL RESEARCH AND EDUCATION 2435 OTHER AGRICULTURAL PROGRAMMES 2552 NORTH EASTERN AREAS 2702 MINOR IRRIGATION			
	Total Revenue *Capital* 4216 CAPITAL OUTLAY ON HOUSING- 4401 CAPITAL OUTLAY ON CROP HUSBANDRY (SHARE CAPITAL) 4416 INVESTMENTS IN AGRICULTURAL FINANCIAL INST. 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 43			
44	*Revenue* 2701 MEDIUM IRRIGATION 2711 FLOOD CONTROL AND DRAINAGE			
	Total Revenue *Capital*			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION.			
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	Total Capital			
	Total of Grant 44			
	Revenue			
45	2216 HOUSING-			
	2402 SOIL AND WATER CONSERVATION			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Total of Grant 45			
	Revenue			
46	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-			
	2552 NORTH EASTERN AREAS			
	2575 OTHER SPECIAL AREA PROGRAMMES			
	Total Revenue			
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 46			
	Revenue			
47	2216 HOUSING-			
	2235 SOCIAL SECURITY & WELFARE			
	2403 ANIMAL HUSBANDRY-			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4403 CAPITAL OUTLAY ON ANIMAL HUSBANDRY			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	6225 LOANS FOR WELFARE OF SC/ST AND OBC			
	6403 LOANS FOR ANIMAL HUSBANDARY			
	Total Capital			
	Total of Grant 47			
	Revenue			
48	2216 HOUSING-			
	2404 DAIRY DEVELOPMENT			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	Total Revenue			
	Total of Grant 48			
	Revenue			
49	2216 HOUSING-			
	2405 FISHERIES			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4405 CAPITAL OUTLAY ON FISHERIES			
	Total Capital			
	Total of Grant 49			
	Revenue			
50	2406 FORESTRY AND WILDLIFE			
	2415 AGRICULTURAL RESEARCH AND EDUCATION			
	2552 NORTH EASTERN AREAS			
	Total Revenue			
	Capital			
	4406 CAPITAL OUTLAY ON FORESTRY AND WILD LIFE			
	Total Capital			
	Total of Grant 50			
	Revenue			
51	2216 HOUSING-			
	2236 NUTRITION-			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	2401 CROP HUSBANDRY			
	2501 SPECIAL PROGRAMMES FOR RURAL DEVELOPMENT-	10,49,18,555		10,49,18,555
	2505 RURAL EMPLOYMENT.			
	2515 OTHER RURAL DEVELOPMENT PROGRAMMES			
	2552 NORTH EASTERN AREAS			
	Total Revenue	10,49,18,555		10,49,18,555
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4515 CAPITAL OUTLAY ON OTHER RURAL DEVELOPMENT PROGRAMMES -			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	6515 LOANS FOR OTHER RURAL DEVELOPMENT PROGRAMME			
	Total Capital			
	Total of Grant 51	10,49,18,555		10,49,18,555
52	*Revenue*			
	2852 INDUSTRIES			
	Total Revenue			
	Capital			
	4854 CAPITAL OUTLAY ON CEMENT AND NON-METALLIC MINERAL INDUSTRIES			
	4885 OTHER CAPITAL OUTLAY ON INDUSTRIES AND MINERALS			
	6885 OTHER LOANS TO INDUSTRIES AND MINERALS			
	Total Capital			
	Total of Grant 52			
53	*Revenue*			
	2216 HOUSING-			
	2552 NORTH EASTERN AREAS			
	2851 VILLAGE AND SMALL INDUSTRIES-			
	Total Revenue			
	Capital			
	4851 Capital Outlay on Village and Small Industries.			
	6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	Total Capital			
	Total of Grant 53			
	Revenue			
54	2216 HOUSING-			
	2552 NORTH EASTERN AREAS			
	2851 VILLAGE AND SMALL INDUSTRIES-			
	Total Revenue			
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS	3,99,31,000		3,99,31,000
	4851 Capital Outlay on Village and Small Industries.	68,03,445		68,03,445
	6851 LOAN FOR VILLLAGES & SMALL INDUSTRIES			
	Total Capital	4,67,34,445		4,67,34,445
	Total of Grant 54	4,67,34,445		4,67,34,445
	Revenue			
55	2552 NORTH EASTERN AREAS			
	2853 NON FERROUS MINING AND METALLURGICAL INDUSTRIES	31,29,97,862		31,29,97,862
	Total Revenue	31,29,97,862		31,29,97,862
	Capital			
	4216 CAPITAL OUTLAY ON HOUSING-			
	4853 CAPITAL OUTLAY ON NON-FERROUS MINING AND METALLURGICAL INDUSTRIES			
	Total Capital			
	Total of Grant 55	31,29,97,862		31,29,97,862
	Revenue			
56	2059 PUBLIC WORKS	2,62,56,000		2,62,56,000
	3054 ROADS AND BRIDGES			
	Total Revenue	2,62,56,000		2,62,56,000
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	5054 CAPITAL OUTLAY ON ROADS AND BRIDGES	180,00,00,000		180,00,00,000
	Total Capital	180,00,00,000		180,00,00,000
	Total of Grant 56	182,62,56,000		182,62,56,000

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
57	*Revenue*			
	2552 NORTH EASTERN AREAS			
	3452 TOURISM			
	Total Revenue			
	Capital			
	4059 CAPITAL OUTLAY ON PUBLIC WORKS.			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	5275 CAPITAL OUTLAY ON OTHER COMMUNICATION SERVICES			
	5452 CAPITAL OUTLAY ON TOURISM			
	7452 Loans for Tourism.			
	Total Capital			
	Total of Grant 57			
58	*Revenue*			
	2204 SPORT AND YOUTH SERVICES			
	2552 NORTH EASTERN AREAS			
	3606 AID MATERIALS AND EQUIPMENTS-			
	Total Revenue			
	Capital			
	4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS			
	Total Capital			
	Total of Grant 58			
59	*Revenue*			
	2075 MISCELLANEOUS GENERAL SERVICES			
	3451 SECRETARIAT - ECONOMIC SERVICES			
	Total Revenue			
	Capital			
	5465 INVESTMENT IN GENERAL & TRAINING INSTITUTIONS			
	Total Capital			
	Total of Grant 59			
60	*Revenue*			
	2235 SOCIAL SECURITY AND WELFARE			
	Total Revenue			
	Capital			

(1)	(2)	(3)		
Grant No.	Services & Purposes (Major Heads)	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	7610 LOANS TO GOVERMENT SERVANTS ETC..			
	Total Capital			
	Total of Grant 60			
61	*Capital* 7615 MISCELLANEOUS LOANS			
	Total Capital			
	Total of Grant 61			
62	*Capital* 7810 INTER-STATE SETTLEMENT			
	Total Capital			
	Total of Grant 62			
63	*Capital* 7999 APPROPRIATION TO CONTINGENCY FUND			
	Total Capital			
	Total of Grant 63			
64	*Revenue* 2205 ART AND CULTURE 2552 NORTH EASTERN AREAS 3425 OTHER SCIENTIFIC RESEARCH 3454 CENSUS,SURVEY AND STATISTICS			
	Total Revenue			
	Total of Grant 64			
65	*Revenue* 2216 HOUSING- 2552 NORTH EASTERN AREAS 2701 MEDIUM IRRIGATION. 2702 MINOR IRRIGATION 2711 FLOOD CONTROL AND DRAINAGE			
	Total Revenue *Capital* 4552 CAPITAL OUTLAY ON NORTH EASTERN AREAS 4701 CAPITAL OUTLAY ON MEDIUM IRRIGATION. 4702 CAPITAL OUTLAY ON MINOR IRRIGATION			

(1)	(2)	(3)		
		Sums not exceeding		
Grant No.	Services & Purposes (Major Heads)	Voted by Assembly	Charged on the Consolidated fund	Total
		Rs	Rs	Rs
	4711 CAPITAL OUTLAY ON FLOOD CONTROL PROJECTS			
	Total Capital			
	Total of Grant 65			
	Revenue 2049 INTEREST PAYMENTS			
	Total Revenue			
	Capital 6003 INTERNAL DEBT OF THE STATE GOVERNMENT			
	Total Capital			
	Capital 6004 LOANS AND ADVANCES FROM THE CENTRAL GOVERNMENT			
	Total Capital			
	Revenue 2048 APPROPRIATION FOR REDUCTION OR AVOIDANCE OF DEBT			
	Total Revenue			
	Revenue 2051 PUBLIC SERVICE COMMISSION			
	Total Revenue			
TOTAL		550,54,43,998	91478194	559,69,22,192

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 9th October, 2018.

No.LL(B)92/2008/39.—The Meghalaya Passengers and Goods Taxation (Amendment) Act, 2018 (Act No. 11 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

THE MEGHALAYA PASSENGERS AND GOODS TAXATION (AMENDMENT) ACT, 2018

An

Act

further to amend the Meghalaya Passengers and Goods Taxation Act, 1962, (Assam Act No. XVI of 1962 as adapted and amended by Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-ninth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Passengers and Goods Taxation (Amendment) Act, 2018.

(2) It shall extend to the whole State of Meghalaya.

(3) It shall come into force with immediate effect.

Insertion of new Clause (a) in sub-section (9) of Section 2 of the Meghalaya Passengers and Goods Taxation Act.

2. In the Meghalaya Passengers and Goods Taxation Act (herein referred to as the Principal Act) (Assam Act No. XVI of 1962 as adapted and amended by Meghalaya) after the existing sub-section (9) of Section 2, a new Clause (a) shall be inserted, namely, -

(a) "Person" for the purpose of deduction of tax at source includes, -

(i) A company, a firm, a Limited Liability Partnership, an Association of Persons or a body of individuals whether incorporated or not;

(ii) Any Corporation, Government undertaking, Government Authority, established by or under any Central Act, State Act or Provincial Act or a Government Company as defined in Clause (45) of Section 2 of the Companies Act 2013;

(iii) A Municipality as defined in Clause (e) of Article 243P of the Constitution;

(iv) A Cantonment Board as defined in Section 3 of the Cantonments Act, 2006;

(v) A District Council constituted under the Sixth Schedule to the Constitution;

(vi) A Society as defined under the Societies Registration Act 1860; and

(vii) public or private sector unit, a Central Government or State Government Department.

Insertion of Section 4A.

3. In the Principal Act after Section 4, a new Section 4A shall be inserted as under:-

"Section 4A- Special provision relating to deduction of tax at source

Notwithstanding anything contained in any other provisions of the Act –

(1) Every person (excluding a Hindu undivided family) responsible for making any payment or discharging any liability on account of any amount payable as consideration for the hiring of any motor vehicle shall at the time of credit to the account for payment to the payee of such amount in cash, by cheque, by adjustment or in any other manner whatsoever, deduct tax there from in the prescribed manner at the rate to be specified in the Notification.

(2) Any tax deducted under sub section (1) shall be paid to the account of the State Government in such manner and within such time as may be specified in the Notification.

(3) The person making any deduction of tax under sub section (1) and paying it to the account of the State Government, shall issue a certificate of tax deduction to the payee, in such manner, in such form and within such time as may be prescribed.

(4) The person making any deduction of tax under sub-section (1) shall submit a return of tax deducted at source in such manner, in such form and within such time as may be prescribed.

(5) Any tax deducted under sub-section (1) and paid to the account of the State Government, shall on production of the certificate of tax deduction under sub-section (3) by the payee, be deemed to be the tax paid by the payee for the relevant period and shall be given credit in his assessment in accordance with Rule 16 or shall be given credit in accordance with the lump sum tax payable under proviso to Section 4 if the owner of the motor vehicle had opted for the same.

(6) No penalty shall be imposed or no recovery proceedings against the owner of the motor vehicle shall be initiated in respect of tax deducted under subsection (1)".

Insertion of new clause (g) to sub-section (1) of Section 22.

In the Principal Act, after clause (f) of sub-section (1) of Section 22, a new Clause (g) shall be inserted as under:-

"(g) fails to deduct tax at source as provided under Section 4A"

Repeal and saving.

4. (1) The Meghalaya Passengers and Goods Taxation Ordinance, 2018 (Meghalaya Ordinance No.2 of 2018) is hereby repeal.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 9th October, 2018.

No.LL(B)54/2017/47.—The Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Act, 2018 (Act No. 12 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 12 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

THE MEGHALAYA REGULATION OF THE GAME OF ARROW SHOOTING AND THE SALE OF TEER TICKETS ACT, 2018

An

Act

to regulate the game of arrow shooting and the sale of teer tickets and to provide for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-ninth Year of the Republic of India as follows:-

Short title, extent and commencement. 1 (1) This Act may be called the Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer Tickets Act, 2018.

(2) It extends to the whole of Meghalaya.

(3) It shall be deemed to have come into force with effect from 1st July, 2017.

Definitions. 2. In this Act, unless there is anything repugnant in the subject or context, -

(a) "Act" means the Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer Tickets Act, 2018;

(b) "Arrow Shooting" means the game of arrow shooting using traditional bows and arrows;

(c) "Bet" means the sum paid as stake money on the sale of teer (thoh team) tickets;

(d) "Bookmaker" means any person who carries on business or vocation as a bookmaker in respect of sale of teer (thoh team) tickets on the game of arrow shooting under a licence issued in the manner prescribed by the State Government and includes a permit holder who has been authorized by the Government to conduct sale of teer (thoh team) tickets on special occasion;

(e) "Commissioner" means the Commissioner of Taxes;

(f) "Fee" means the sum of money as may be prescribed for the issuance of the licence, permit and the tickets for use as stake money receipts;

(g) "Licence" means an official document authorizing a person or an organization to organize the game of arrow shooting issued by any officer authorized in this behalf by the State Government and also includes an official document authorizing a person to act as bookmaker and to collect bets on the game of arrow shooting including the sale of teer (thoh team) tickets;

(h) "Organisation" means a body or an association of persons licensed to act as organizer;

(i) "Organiser" of Arrow Shooting means a person or organization authorized to organize arrow shooting or the game of teer (thoh team) under a licence or permit issued in the manner prescribed by any officer authorized in this behalf by the State Government;

(j) "Permit" means an official document authorizing a person or an organization to organize arrow shooting or the game of teer (thoh team) on any special occasion issued by any officer authorized in this behalf by the State Government;

(k) "Permit Holder" means an individual or an organization authorized to organise arrow shooting on any special occasion;

(l) "Person" means an individual and includes a bookmaker and a permit holder;

(m) "Prescribed" means prescribed by Rules made under the Act;

(n) "Security Deposit" means any sum of money as may be prescribed to be deposited before the issuance of any licence or permit;

(o) "Stake money" means gross amount of all moneys received or deemed to have been received by licensed bookmaker for arrow shooting for the purpose of betting or wagering;

(p) "State Government" means the Government of Meghalaya; and

(q) "teer tickets" means the documents issued in acknowledgement of stake money received or deemed to have been received on the sale of teer (thoh team) tickets.

Regulating Authorities.

3. (1) The State Government, may for carrying out the purposes of this Act, appoint a person of the rank of Commissioner of Taxes or empower, by notification in the Official Gazette, any official to discharge the functions of such authority.

(2) The Commissioner of Taxes or any official empowered by notification in the Official Gazette may subject to such restrictions and conditions as may be prescribed, by notification in the official gazette, delegate any or all of his powers under this Act to any official appointed under Section 3 of the Meghalaya Good and Services Tax Act, 2017, not below the rank of Inspector of Taxes and any such official shall thereupon exercise the said powers.

Powers and function of the Regulatory Authority.

4. (1) The Authority appointed under sub-section (2) of Section 3 of this Act shall grant or refuse to grant the license or permit and also issue or renew the same as applicable. If the License or Permit is decided not to be granted it shall not be incumbent on the government to inform the applicant the reasons thereof.

(2) Inspection - Any officer authorized under sub-section (2) above of Section 3 may enter any place where the game of arrow shooting is conducted or organized including any place of the bookmaker where the sale of tickets is conducted and acceptance of stake money takes place.

(3) If any person prevents or obstructs the entry of any officer so authorized, he shall, in addition to any action which he is liable under any law for the time being in forced, be liable on conviction before a magistrate to a fine not exceeding rupees Fifty thousand only.

Terms and conditions of a license or permit.

5. The following shall be the terms and conditions of a license or permit for arrow shooting under Section 6 and Section 7 of this Act which shall also be specified in the license or permit and which the licensee is bound to follow and observe, namely: -

(1) that the places, day or days and time of arrow shooting including distance from places of worship and educational institutions shall be as provided in the Rules;

(2) that the number of arrows shall not be less than thirty and more than fifty;

(3) that the total number of arrow used in each round of shooting shall be between seven hundred to two thousand in numbers;

(4) that the target shall be of the type usually used in archery among the Khasis or Jaintias as the case may be;

(5) that the size of the target should be between 61 cm to 102 cm in height and 66 cm to 127 cm in circumference;

(6) that the distance of the target from the shooters shall not be less than 15.21 meters

and more than 30.48 meters;

(7) that the time within which all the shooters should complete one round of shooting shall not exceed five minutes;

(8) that the results of the shooting should be declared at the place of shooting with half an hour from the time the shooting has ended;

(9) that the shooting should be free and fair and for this purpose and for orderly functioning of the game the organizers should keep and maintain proper co-ordination with the bookmakers and the shooters under the supervision of the Officers duly authorized by the State Government in this behalf; and

(10) that the State Government may, for the purposes of sub-rule (9) issue such directions and instruction as and when considered necessary which shall be binding upon all concerned.

Terms and conditions of a license for a bookmaker.

6. The following shall be the terms and conditions of a license for bookmaker: -

(1) the counter for the sale of teer tickets and stake money thereof should be located at the place not less than 1000 feet or 300 meters from the nearest place or worship or educational institution;

(2) each licensed bookmaker is allowed to operate only 1(one) counter at the place to be specified in the l incense;

(3) the license is not transferable from one person to another or from the place specified in the license to another place;

(4) the licensed bookmaker is to strictly abide by the conditions specified in this Rule and those specified in the license.

Cancellation of license or permit and forfeiture of security

7. The Government may on the advice of the Commissioner or an officer duly authorised by him not below the rank of Joint Commissioner of Taxes cancel the

deposit.

license or permit of an organizer, book maker or permit holder if the holder of a license or permit violates any provision of this Act and or the Rules made thereunder or any conditions of the license or permit was obtained by furnishing information which he known or believes to be false or does not believe to be true, the license or permit as the case may be shall be liable to be cancelled and security deposit, if any deposited by him shall stand forfeited to the State Government:

Provided that no action under this Act shall be taken unless the holder of the license or permit has been given an opportunity of being heard.

Conditions and Restrictions for regulating the Game of Arrow Shooting including the sale of Teer tickets.

8. The State Government may by Rules prescribe the conditions and the restrictions to regulate the conduct the game of arrow shooting including the sale of teer tickets.

Particulars to be contained in the licence, permit and teer (thoh team) tickets.

9. The State Government may by rules specify the particulars to be contained in the licence, permit and teer (thoh team) tickets.

Registers and Accounts to be maintained.

10. (1) The State Government may by rules prescribe the types of registers and accounts to be maintained for licence, permit and tickets issued to organizer and bookmaker.

(2) The State Government may by rules prescribe the types of registers and accounts to be maintained by the bookmaker for the tickets received from the officer authorized in this behalf by the Commissioner of Taxes or any Official notified by the State Government in the Official Gazette, and the tickets issued and used by such

person as receipts for stake money.

Seizure of books of accounts, etc.

11. An Officer authorized by the State Government in this behalf may seize any books of account, registers, tickets or any other document from any place where the game of arrow shooting is organized or the sale of tickets and or acceptance of stake money takes place if the officer has reasons to suspect that the provisions of this Act or any rules made thereunder are not complied with and may retain the same for so long as may be necessary for the purposes of this Act and shall grant a receipt to the organizer or the bookmaker for the same.

Non-liability of the Government.

12. The State Government shall not be held liable for payment of any dividend or award or reward by whatever name called to the holder of any winning ticket which evidenced receipt of stake money.

Offences and Penalty.

13. (1) Any breach of the conditions and restrictions imposed by this Act or as may be prescribed under the Rules made thereunder shall result in levy of penalty as provided hereunder, subject to the condition that opportunity of being heard should be accorded to the licensee or permit holder.

(2) On conviction by a court not below that of a First Class Magistrate for any of the Offences amounting to a breach of any of the conditions and restrictions imposed by this Act, shall be penalized with imprisonment that may extend upto three months and with fine not exceeding rupees fifty thousand only from the organize and a sum not exceeding rupees ten thousand only from a bookmaker.

Power to compound offences.

14. The State Government may empower an officer duly authorised in this behalf before or after institution of proceedings under sub-section (1) of Section 13 of this Act.

(1) To accept from the organizer the bookmaker, a sum of money not exceeding rupees thirty thousand only and rupees five thousand only respectively by way of compensation for the offence.

(2) On the payment of such sum, no further proceedings shall be taken up against such organizer or bookmaker.

(3) All offences punishable under this Act or the rules made thereunder shall be non-cognizable and bailable.

Appeal.

15. Every appeal against the order made by the Regulating Authority under sub-section (2) of Section 3 shall be made to the Assistant Commissioner of Tax within a period of forty five days:

Provided that an appeal against an order imposing penalty by an officer duly authorized shall not be made.

Transition.

16. All licensed organizer, Book Maker and Permit holder who held a valid license or permit under the repealed Meghalaya Amusement and Betting Tax Act as on the 30th of June, 2017 shall be deemed to be valid license organizer, Book Maker and Permit holder under the provisions of this Act for the remainder period of validity under the said repealed Act.

Power to make Rules.

17. (1) The State Government may, by notification in the Official Gazette make rules with prospective or retrospective effect, for carrying out the purposes of this

Act.

(2) Every rule made under this Act shall be laid, as soon as may be, after it is made before the House of Legislative Assembly while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if before the expiry of the session immediately following the session or the successive session aforesaid, the House agree a making any modification in the rule or the House agree that the rule shall not be made, the rule thereafter shall have effect only in such modified form or by of no effect, as the case may be; so, however, that any such modification or amendment shall be without prejudice to the validity of anything previously done under that rule.

Power to remove difficulties.

18. (1) if any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order publish in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as appear it to be necessary or expedient, for removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two year from the date of commencement of this Act.

(2) Every order made under this section, shall, as soon as may be after it is made, be laid before the House of Legislative Assembly.

Repeal and saving.

19. (1) The Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer Tickets Ordinance, 2018 (Meghalaya Ordinance No. 1 of 2018) is hereby repeal.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 9th October, 2018.

No.LL(B)77/74/326.—The Meghalaya (Benami Transactions Prohibition) (Amendment) Act, 2018 (Act No. 13 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 13 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

THE MEGHALAYA (BENAMI TRANSACTIONS PROHIBITION) (AMENDMENT) ACT, 2018

An

Act

further to amend the Meghalaya (Benami Transactions Prohibition) Act, 1980.(Act No.24 of 1980)

Be it enacted by the Legislature of the State of Meghalaya in the sixty ninth year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Meghalaya (Benami Transactions Prohibition) (Amendment) Act, 2018.

(2) It shall come into force from the date of notification in the Official Gazette.

Definition

2. For the existing definition of the Meghalaya Benami Transactions Prohibition Act, 1980, (herein referred to as the Principal Act), two new clauses shall be inserted, namely,-

"2. (e) "Benamidar" means a person or a fictitious person, as the case may be, in whose name the benami property is transferred or held and includes a person who lends his name.

(f) "Beneficial owner", means a person, whether his identity is known or not, for whose benefit the benami property is held by the benamidar."

Amendment of Section 4 of Act No.24 of 1980 as amended by Act No. 4 of 2016

The existing sub-section (1) of Section 4 of the Act, may be substituted by the following:

"The State Government may by notification in the Official Gazette, constitute a committee or an authority in each district for receiving and causing verification of a complaint or information of a transaction in benami in the State, as may be prescribed by Rules".

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 9th October, 2018.

No.LL(B)130/1992/Pt/11.—The Meghalaya (Taking Over of District Council Lower Primary Schools) (Amendment) Act, 2018 (Act No. 14 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 14 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 9th October, 2018.

THE MEGHALAYA (TAKING OVER OF DISTRICT COUNCIL LOWER PRIMARY SCHOOLS) (AMENDMENT) ACT, 2018

An

Act

to amend the Meghalaya (Taking over of District Council Lower Primary Schools) Act, 1993 (Meghalaya Act No. 6 of 1994).

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-ninth Year of The Republic of India as follows:-

Short Title and commencement

1. (1) This Act may be called the Meghalaya (Taking Over of District Council Lower Primary School) (Amendment) Act, 2018.

(2) It shall come into force from the date of notification in the Official Gazette.

Amendment of Section 2

2. In Section 2 of the Meghalaya (Taking over of District Council Lower Primary Schools) Act, 1993 (hereinafter referred to as the Principal Act) for the existing clause (e), the following shall be substituted namely;

" "DCLP" school means any Primary School including Junior Basic School managed by the District Council but excluding the Pre-Primary Section".

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 11th December, 2018.

No.LL(B).130/1992/Pt./25. - The Meghalaya (Taking Over of District Council Lower Primary Schools) (Second Amendment) Act, 2018 (Act No.15 of 2018) is hereby published for general information.

MEGHALAYA ACT NO. 15 OF 2018.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 10th December, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 10th December, 2018.

THE MEGHALAYA (TAKING OVER OF DISTRICT COUNCIL LOWER PRIMARY SCHOOLS) (SECOND AMENDMENT) ACT, 2018.

An

Act

to amend the Meghalaya (Taking Over of District Council Lower Primary Schools) (Amendment) Act, 2018 (Act No. 14 of 2018) published in the Gazette of Meghalaya (Extra-Ordinary) on October 9, 2018.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-ninth Year of the Republic of India as follows:-

Short title and Commencement. 1. (1) This Act may be called the Meghalaya (Taking Over of District Council Lower Primary Schools (Second Amendment) Act, 2018.

(2) It shall come into force from the date of notification in the Official Gazette.

Amendment of Section 1(2). 2. In the Meghalaya Taking Over of District Council Lower Primary Schools) Amendment Act, 2018, for the words at Section 1(2), following shall be substituted:

"It shall come into force with effect from 2nd June, 1994".

W. KHYLLEP,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 18th July, 2018.

No.LL(B).54/2017/19.—The Meghalaya Regulation of the Game of Arrow Shooting and the Sale of Teer Tickets Ordinance, 2018 (Ordinance No. 1 of 2018) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 1 OF 2018.

Promulgated by the Governor on the 11th June, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th July, 2018.

MEGHALAYA REGULATION OF THE GAME OF ARROW SHOOTING AND THE SALE OF TEER TICKETS ORDINANCE, 2018

An

Ordinance

to regulate the game of arrow shooting and the sale of teer tickets and to provide for matters connected therewith or incidental thereto;

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by Clause (1) of Article 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Sixty-eight Year of the Republic of India the following Ordinance, namely:-

Short title, extent and commencement.

1. (1) This Ordinance may be called the Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer Tickets Ordinance, 2018.

(2) It extends to the whole of Meghalaya.

(3) It shall be deemed to have come into force with effect from 1st July, 2017.

Definitions.

2. In this Ordinary, unless there is anything repugnant in the subject or context,-

(a) **"Arrow Shooting"** means the game of arrow shooting using traditional bows and arrows;

(b) **"Bet"** means the sum paid as stake money on the sale of teer (thoh team) tickets;

(c) **"Bookmaker"** means any person who carries on business or vocation as a bookmaker in respect of sale of teer (thoh team) tickets on the game of arrow shooting under a licence issued in the manner prescribed by the State Government and includes a permit holder who has been authorized by the Government to conduct sale of teer (thoh team) tickets on special occasion;

(d) **"Commissioner"** means the Commissioner of Taxes;

(e) **"Fee"** means the sum of money as may be prescribed for the issuance of the licence, permit and the tickets for use as stake money receipts;

(f) **"Licence"** means an official document authorizing a person or an organization to organize the game of arrow shooting issued by any officer authorized in this behalf by the State Government and also includes an official document authorizing a person to act as bookmaker and to collect bets on the game of arrow shooting including the sale of teer (thoh team) tickets;

(g) **"Ordinance"** means the Meghalaya Regulation of the Game of Arrow shooting and the Sale of Teer Tickets Ordinance, 2018;

(h) **"Organisation"** means a body or an association of persons licensed to act as organizer;

(i) **"Organiser"** of Arrow Shooting means a person or organization authorized to organize arrow shooting or the game of teer (thoh team) under a licence or permit issued in the manner prescribed by any officer authorized in this behalf by the State Government;

(j) **"Permit"** means an official document authorizing a person or an organization to organize arrow shooting or the game of teer (thoh team) on any special occasion issued by any officer authorized in this behalf by the State Government;

(k) **"Permit Holder"** means an individual or an organization authorized to organise arrow shooting on any special occasion;

(l) **"Person"** means an individual and includes a bookmaker and a permit holder;

(m) **"Prescribed"** means prescribed by Rules made under the Ordinance;

(n) **"Security Deposit"** means any sum of money as may be prescribed to be deposited before the issuance of any licence or permit;

(o) **"Stake money"** means gross amount of all moneys received or deemed to have been received by licenced bookmaker for arrow shooting for the purpose of betting or wagering;

(p) **"State Government"** means the Government of Meghalaya; and

(q) **"teer tickets"** means the documents issued in acknowledgement of stake money received or deemed to have been received on the sale of teer (thoh team) tickets.

Regulating Authorities.

3. (1) The State Government, may for carrying out the purposes of this Ordinance, appoint a person of the rank of Commissioner of Taxes or empower, by notification in the Official Gazette, any official to discharge the functions of such authority.

(2) The Commissioner of Taxes or any official empowered by notification in the Official Gazette may subject to such restrictions and conditions as may be prescribed, by notification in the official gazette, delegate any or all of his powers under this Ordinance to any official appointed under Section 3 of the Meghalaya Goods and Service Tax Act, 2017, not below the rank of Inspector of Taxes and any such official shall thereupon exercise the said powers.

Powers and function of the Regulatory Authority.

4. (1) The Authority appointed under sub-section (2) of Section 3 of this Ordinance shall grant or refuse to grant the license or permit and also issue or renew the same as applicable. If the License or Permit is decided not to be granted it shall not be incumbent on the government to inform the applicant the reasons thereof.

(2) Inspection - Any officer authorized under sub-section (2) above of Section 3 may enter any place where the game of arrow shooting is conducted or organized including any place of the bookmaker where the sale of tickets is conducted and acceptance of stake money takes place.

(3) If any person prevents or obstructs the entry of any officer so authorized,

he shall, in addition to any action which he is liable under any law for the time being in forced, be liable on conviction before a magistrate to a fine not exceeding rupees Fifty thousand only.

Terms and conditions of a license.

5. The following shall be the terms and conditions of a license or permit for arrow shooting under Section 6 and Section 7 of this Ordinance which shall also be specified in the license or permit and which the licensee is bound to follow and observe, namely:

(1) that the places, day or days and time of arrow shooting including distance from places of worship and educational institutions shall be as provided in the Rules;

(2) that the number of arrows shall not be less than thirty and more than fifty;

(3) that the total number of arrow used in each round of shooting shall be between seven hundred to two thousand in numbers;

(4) that the target shall be of the type usually used in archery among the Khasis or Jaintias as the case may be;

(5) that the size of the target should be between 61cm to 102 cm in height and 66 cm to 127 cm in circumference;

(6) that the distance of the target from the shooters shall be less than 15.21 meters and more than 30.48 metres;

(7) that the time within which all the shooters should complete one round of shooting shall not exceed five minutes;

(8) that the results of the shooting should be declared at the place of shooting with half and hour from the time the shooting has ended;

(9) that the shooting should be free and fair and for this purpose and for orderly functioning of the game the organizers should keep and maintain proper co-ordination with the bookmakers and the shooters under the supervision of the Officers duly authorized by the State Government in this behalf; and

(10) that the State Government may, for the purposes of sub-rule (9) issue such directions and instruction as and when considered necessary which shall be binding upon all concerned.

Terms and Conditions of a license for a bookmaker.

6. The following shall be terms and conditions of a license for bookmaker:-

(1) the counter for the sale of teer tickets and stake money thereof should be located at the place not less than 1000 feet or 300 meters from the nearest place of worship or educational institution;

(2) each licensed bookmaker is allowed to operate only 1 (one) counter at the place to be specified in the license;

(3) the license is not transferable from one person to another or from the place specified in the license to another place;

(4) the licensed bookmaker is to strictly abide by .the conditions specified in this Rule and those specified in the license.

Cancellation of license or permit and forfeiture of security deposit.

7. The Government may on the advice of the Commissioner or an officer duly authorized by him not below the rank of Joint Commissioner of Taxes cancel the license or permit of an organizer, book maker or permit holder if the holder of a license or permit violates any provision of this Ordinance and or the Rules made thereunder or any conditions of. the license or permit was obtained by furnishing information which he knew or believed to be false or does not believe to be true, the license or permit as the case may be shall be liable to be cancelled and security deposit, if any deposited by him shall stand forfeited to the State Government:

Provided that no action under this Ordinance shall be taken unless the holder of the license or permit has been given an opportunity of being heard.

Conditions and Restrictions for regulating the Game of Arrow Shooting including the sale of Teer tickets.

8. The State Government may by Rules prescribe the conditions and the restrictions to regulate the conduct of the game of arrow shooting including the sale of teer tickets.

Particulars to be contained in the licence, permit and teer (thoh team) ticket.

9. The State Government may by rules specify the particulars to be contained in the licence, permit and teer (thoh team) tickets.

Registers and Accounts to be maintained.

10. (1) The State Government may by rules prescribe the types of registers and accounts to be maintained for licence, permit and tickets issued to organizer and bookmaker.

(2) The State Government may by rules prescribe the types of registers and accounts to be maintained by the bookmaker for the tickets received from the officer authorized in this behalf by the Commissioner of Taxes or any Official notified by the State Government in the Official Gazette, and the tickets issued and used by such person as receipts for stake money.

Seizure of books of accounts, etc.

11. An officer authorized by the State Government in this behalf may seize any books of account, registers, tickets or any other document from any

place where the game of arrow shooting is organized or the sale of tickets and or acceptance of stake money takes place if the officer has reasons to suspect that the provisions of this Ordinance or any rules made thereunder are not comolied with and may retain the same for so long as may be necessary for the purposes of this Ordinance and shall grant a receipt to the organizer or the bookmaker for the same.

Non-liability of the Government.

12. The Government shall not be held liable for payment of any dividend or award or reward by whatever name called to the holder of any winning ticket which evidences receipt of stake money.

Offences and Penalty.

(13) (1) Any breach of the conditions and restrictions imposed by this Ordinance or as may be prescribed under the Rules made thereunder shall result in levy of penalty as provided hereunder, subject to the condition that opportunity of being heard should be accorded to the licensee or permit holder.

(2) On conviction by a court not below that of a First Class Magistrate for any of the Offences amounting to a breach of any of the conditions and restrictions imposed by this Ordinance, shall be penalized with imprisonment that may extend upto three months and with fine not exceeding rupees fifty thousand only from the organizer and a sum not exceeding rupees ten thousand only from a bookmaker.

Power *to* compound offences.

14. The State Government may empower an officer duly authorized in this behalf before or after institution of proceedings under sub-section (1) of Section 13 of this Ordinance.

(1) To accept from the organizer or the bookmaker, a sum of money not exceeding rupees thirty thousand only and rupees five thousand only respectively by way of compensation for the offence.

(2) On the payment of such sum, no further proceedings shall be taken up against such organizer or bookmaker.

(3) All offences punishable under this Ordinance or the rules made thereunder shall be non-cognizable and bailable.

Appeal.

15. Every appeal against the order made by the Regulating Authority under sub-section (2) of Section 3 shall be made to the Assistant Commissioner of Taxes within a period of forty five days:

Provided that an appeal against an order imposing penalty by an officer duly authorized shall not be made.

Transition.

16. All licensed organizer, Book Maker and Permit holder who held a valid license or permit under the repealed Meghalaya Amusement and Betting

Tax Act as on the 30th of June, 2017 shall be deemed to be valid license organizer, Book Maker and Permit holder under the provisions of this Ordinance for the remainder period of validity under the said repeal Act.

Power to make Rules.

17. (1) The State Government may, by notification in the Official Gazette make rules with prospective or retrospective effect, for carrying out the purposes of this Ordinance.

(2) Every rule made under this Ordinance shall be laid, as soon as may be, after it is made before the House of Legislative Assembly while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if before the expiry of the session immediately following the session or the successive session aforesaid, the House agree on making any modification in the rule or the House agree that the rule shall not be made, the rule thereafter shall have effect only in such modified form or be of no effect, as the case may be; so, however, any such modification or amendment shall be without prejudice to the validity of anything previously done under that rule.

Power to remove difficulties.

18. (1) If any difficulty arises in giving effect to the provisions of this Ordinance, the State Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Ordinance, as appeared to be necessary or expedient, for removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Ordinance.

(2) Every order made under this section, shall as soon as may be, after it is made, be laid before the House of Legislative Assembly.

Ganga Prasad

Dated Raj Bhavan,
Shillong, the 11th June, 2018.

(**GANGA PRASAD**)
Governor of Meghalaya.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 18th July, 2018.

No.LL(B).92/2008/26.—The Meghalaya Passengers and Goods Taxation (Amendment) Ordinance, 2018 (Ordinance No. 2 of 2018) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2018.

Promulgated by the Governor on the 27th June, 2018.
Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th July, 2018.

THE MEGHALAYA PASSENGERS AND GOODS TAXATION (AMENDMENT) ORDINANCE, 2018

An

Ordinance

further to amend the Meghalaya Passengers and Goods Taxation Act, 1962 (Assam Act 16 of 1962) as adapted by Meghalaya;

Whereas, the Legislative Assembly of Meghalaya is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, I Shri Ganga Prasad, Governor of Meghalaya am pleased to promulgate in the Sixty-ninth Year of the Republic of India the following Ordinance, namely, -

Short title and commencement.

1. This Ordinance may be called the Meghalaya Passenger and Goods Taxation (Amendment) Ordinance, 2018.

(2) It shall come into force with immediate effect.

Insertion of new clause (a) to sub-section (9) of Section 2 of the Meghalaya Passengers and Goods Taxation Act (as adapted from Assam Act No. 16 of 1962).

2. In the Meghalaya Passenger and Goods Taxation Act (hereinafter referred to as the Principal Act) after the existing sub-section (9) of Section- 2, a new clause (a) shall be inserted, namely, -

"(a) "Person" for the purpose of deduction of tax at source includes a company, a firm, a Limited Liability Partnership, an Association of Persons or a body of individuals whether incorporate or not, any corporation established by or under any Central Act, State Act or Provincial Act or a Government Company as defined in clause (45) of Section 2 of the Companies Act, 2013, a local authority, a Society as defined under the Societies; Registration Act, 1860, a public or private section unit, a Central Government or State Government Department."

Insertion of Section 4A.

3. In the Principal Act, after Section 4, a new Section 4A shall be inserted as under:-

"4A- Special provision relating to deduction of tax at source.

Notwithstanding anything contained in any other provisions of the Act -

(1) Every person (excluding a Hindu undivided family) responsible for making any payment or discharging any liability on account of any amount payable as consideration for the hiring of any motor vehicle shall at the time of credit to the account for payment to the payee of such amount in case, by cheque, by adjustment or in any other manner whatsoever, deduct tax there from in the prescribed manner at the rate to be specified in the notification.

(2) Any tax deducted under sub-section (1) shall be paid to the account of the State Government in such manner and within such time as may be specified in the notification.

(3) The person making any deduction of tax under sub-section (1) and paying it to the account of the State Government shall issue a certificate of tax deduction to the payee in such manner, in such form and within such time as may be prescribed.

(4) The person making any deduction of tax under sub-section (1) shall submit a return of tax deducted at source in such manner, in such form and within such time as may be prescribed.

(5) Any tax deducted under sub-section (1) and paid to the account of the State Government, shall on production of the certificate of tax deduction

section (3) of Section 3 is and has always been on the consumption of electricity by the person generating it for own consumption; and

Whereas as a matter of abundant caution, it has also become necessary and necessary to validate all actions taken in terms of clause (c) of sub-section (1) of Section 3 of the principal Act;

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 218 of the Constitution, the Governor is pleased to promulgate in the Sixty ninth year of the Republic of India, the following Ordinance :-

Short title and commencement.

1. This Ordinance may be called the Meghalaya Electricity Duty (Amendment & Validation) Ordinance, 2018.

(2) It shall come into force at once.

Amendment of Section 3

2. In the Meghalaya Electricity Duty Act (as adapted from Assam Electricity Act, No. XXX, of 1964) Act, the existing Clause (c) of sub-section (1), of Section (3), the following shall be deemed to have been substituted with effect from the 21st Day of January, 1972, namely:-

"(c) Consumed by any person or any organization generating energy".

Validation

3. Notwithstanding anything contained in any judgment, decree or order of any court or other authority to the contrary, electricity duty levied or collected as the electricity duty under the Meghalaya Electricity Duty Act, (adapted in Assam Electricity Act, No. XXX of 1964) as amended from time to time, and all actions taken, things done, rules made, notifications issued or purported to have been taken, done, made or issued under the said Act shall, for all purposes, be deemed to be and to have always been

validly levied, collected, taken, done, made or issued under the provisions of this Act, as if this Act where enforced at all material times and accordingly,-

(a) no suit or other proceeding shall be maintained or continued in, or before any Court, tribunal or other authority for the refund of any amount received or realized by way of such electricity duty;

(b) no Court, tribunal or other authority shall enforce any decree or order directing the refund of any amount received or realized by way of such electricity duty;

(c) any proceeding, act or thing which could have been validly taken, continued or done for the levy or collection of such electricity duty at any time under the provisions of the said Act but which not had been taken, continued or done, may be taken, continued or done.

Dated Raj Bhavan,
Shillong, the 18th December, 2018.

TATHAGATA ROY,
Governor of Meghalaya.

Dated Shillong, the 18th December, 2018.

A. K. SANGMA,
Joint Secretary
to the Government of Meghalaya
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 18th December, 2018.

No.LL(B)170/84/57. - The Meghalaya Electricity Duty (Amendment) Ordinance, 2018 (Ordinance No. 3 of 2018) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 3 OF 2018.

Promulgated by the Governor on 18th December, 2018.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th December, 2018.

THE MEGHALAYA ELECTRICITY DUTY (AMENDMENT) ORDINANCE, 2018

An
Ordinance

further to amend and clarify the Meghalaya Electricity Duty Act, (as adapted from the Assam Electricity Act No. XXX of 1964 and amended by Meghalaya) and to validate certain actions;

Whereas under Article 246 of the Constitution of India, read with Entry 53 of List II of the Constitution of India, the States have the plenary power to impose Taxes on the consumption or sale of electricity; and

Whereas in the year 1964, the Composite State of Assam enacted the Assam Electricity Duty Act, 1964 [which became effective in the full fledged State of Meghalaya vide the North Eastern Areas (Reorganisation) Act, 1972 (Central Act No. 81 of 1971) with certain modification and adaptations made by the Meghalaya Taxation Laws (Modifications) Act, 1972 (Meghalaya Act No. 1 of 1973) hereinafter referred to as "the principal Act in order to levy a duty on the consumption of sale of electricity; and

Whereas in the Preamble of the principal Act, it has been unequivocally stated that it has been enacted to levy a duty on the sale or consumption of electricity; and

Whereas under clause (c) of sub-section (1) of Section 3 of the principal Act provides for levy of duty on captive consumption of electricity, i.e. on the consumption of electricity by a person generating it for own use or consumption; and

Whereas under sub-section (3) of Section 3 of the principal Act stipulates that the electricity duty under section 3 shall be computed and levied on the basis of the monthly consumption as shown in the electricity consumption meter; and

Whereas the levy of electricity duty under clause (c) of sub-section (1) of Section 3 is and has always been on the consumption of electricity by a person generating it for own use or consumption; and

Whereas the consumption of electricity by the same person who generates it would be liable to be taxed under the statutory provisions enacted in terms of Entry 53 of List II of the Constitution of India; and

Whereas in a recent judicial pronouncement, it has been held by the Hon'ble High Court of Gauhati, that under clause (c) under sub-section (1) of Section 3 of the Assam Electricity Duty Act 1964 (which was adapted and amended by Meghalaya as stated above) is ultra vires the Constitution of India and is beyond the legislative competence of the State; and

Whereas the Meghalaya Electricity Duty Act has been challenged in the Hon'ble High Court of Meghalaya and it is apprehended that the Hon'ble High Court may take a similar stance; and

Whereas it has become necessary to clarify beyond all doubts and declare that the levy of electricity duty under clause (c) of sub-section (1) of Section 3 read with sub-section (3) of Section 3 is and has always been on the consumption of electricity by the person generating it for own consumption; and

Whereas as a matter of abundant caution, it has also become necessary and necessary to validate all actions taken in terms of clause (c) of sub-section (1) of Section 3 of the principal Act;

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 218 of the Constitution, the Governor is pleased to promulgate in the Sixty ninth year of the Republic of India, the following Ordinance :-

Short title and commencement. 1. This Ordinance may be called the Meghalaya Electricity Duty (Amendment & Validation) Ordinance, 2018.

(2) It shall come into force at once.

Amendment of Section 3 2. In the Meghalaya Electricity Duty Act (as adapted from Assam Electricity Act, No. XXX, of 1964) Act, the existing Clause (c) of sub-section (1), of Section (3), the following shall be deemed to have been substituted with effect from the 21st Day of January, 1972, namely:-

"(c) Consumed by any person or any organization generating energy".

Validation 3. Notwithstanding anything contained in any judgment, decree or order of any court or other authority to the contrary, electricity duty levied or collected as the electricity duty under the Meghalaya Electricity Duty Act, (adapted in Assam Electricity Act, No. XXX of 1964) as amended from time to time, and all actions taken, things done, rules made, notifications issued or purported to have been taken, done, made or issued under the said Act shall, for all purposes, be deemed to be and to have always been validly levied, collected, taken, done, made or issued under the provisions of this Act, as if this Act where enforced at all material times and accordingly,-

(a) no suit or other proceeding shall be maintained or continued in, or before any Court, tribunal or other authority for the refund of any amount received or realized by way of such electricity duty;

(b) no Court, tribunal or other authority shall enforce any decree or order directing the refund of any amount received or realized by way of such electricity duty;

(c) any proceeding, act or thing which could have been validly taken, continued or done for the levy or collection of such electricity duty at any time under the provisions of the said Act but which not had been taken, continued or done, may be taken, continued or done.

Dated Raj Bhavan,
Shillong, the 18th December, 2018.

TATHAGATA ROY,
Governor of Meghalaya.

Dated Shillong, the 18th December, 2018.

A. K. SANGMA,
Joint Secretary
to the Government of Meghalaya
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 21st December, 2018.

No.LL(B).62/90/364.—The Court Fees (Meghalaya Amendment) Ordinance, 2018 (Ordinance No. 4 of 2018) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 4 OF 2018.

Promulgated by the Governor on the 21st December, 2018.
Published in the Gazette of Meghalaya Extra-Ordinary issue dated 21st December, 2018.

THE COURT FEES (MEGHALAYA AMENDMENT) ORDINANCE, 2018

AN

ORDINANCE

to further amend the Court Fees Act, 1870 in its application to the State of Meghalaya.

Whereas, the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Sixty-ninth year of the Republic of India the following Ordinance, namely,-

Short title and commencement.

1. (1) This Ordinance may be called the Court Fees (Meghalaya Amendment) Ordinance, 2018.

(2) It shall come into force on the date of notification in the Official Gazette.

Amendment of Section 25A of the Court Fees Act of 1870.

2. In Section 25A of the Court Fees Act, 1870 the following shall be amended, namely,-

(a) In sub-clause (ii) of clause (a) in between the words "Treasury or Sub-Treasury" and "and shall", the following new words "or by way of e-payment, in the manner as prescribed by rules" shall be inserted.

(b) After sub-clause (ii) of clause (a) the following new proviso shall be added, namely,-

"Provided that where court fee is paid by e-payment, the officer competent to cancel stamps shall verify the genuiness of the payment and after satisfying himself that the court fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the documents that the court fee is paid and the entry is locked".

Dated Raj Bhavan,
Shillong, the 21st December, 2018.

(**TATHAGATA ROY**)
Governor of Meghalaya.

Dated Shillong,
The 21st December, 2018.

W. KHYLLEP,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

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Amendment of Schedule III.

30. In Schedule III of the principal Act, -

(1) after paragraph 6, the following paragraphs shall be inserted, namely:-

"7. Supply of goods from a place outside India to another place outside India without such goods entering into India.

8. (a) Supply of warehoused goods to any person before clearance for home consumption;

(b) Supply of goods by the consignee to any other person, by endorsement of documents of title to the goods, after the goods have been dispatched from the port of origin located outside India but before clearance for home consumption.";

(2) The Explanation shall be numbered as Explanation 1 and after Explanation 1 as so numbered, the following Explanations shall be inserted, namely:-

"Explanation 2.-For the purposes of paragraph 8, the expression "warehoused goods" shall have the same meaning as assigned to it in the Customs Act, 1962 (Central Act 52 of 1962)".

Dated Raj Bhavan,
Shillong, the 21st December, 2018.

(**TATHAGATA ROY**)
Governor of Meghalaya.

Dated Shillong,
The 21st December, 2018.

W. KHYLLEP,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 21st December, 2018.

No.LL(B).28/2017/675.—The Meghalaya Goods & Services Tax (Amendment) Ordinance, 2018 (Ordinance No. 5 of 2018) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 5 OF 2018.

Promulgated by the Governor on the 21st December, 2018.

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THE MEGHALAYA GOODS AND SERVICES TAX (AMENDMENT) ORDINANCE, 2018

AN

ORDINANCE

further to amend the Meghalaya Goods and Services Tax Act, 2017 (Meghalaya Act No. 10 of 2017).

Whereas, the Legislature of the State of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Sixty-ninth Year of the Republic of India the following Ordinance, namely ,-

Short title and commencement.

1. (1) This Ordinance may be called the Meghalaya Goods and Services Tax (Amendment) Ordinance, 2018.

(2) Save as otherwise provided, the provisions of this Ordinance shall come into force on such date as the Government of Meghalaya may, by notification in the official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Ordinance and any reference in any such provision to the commencement of this Ordinance shall be construed as a reference to the coming into force of that provision.

Amendment of Section 2.

2. In Section 2 of the Meghalaya Goods and Services Tax Act, 2017 (hereinafter referred to as the principal Act), -

(1) in clause (4), for the words "the Appellate Authority and the Appellate Tribunal", the words, brackets and figures "the Appellate Authority, the Appellate Tribunal and the Authority referred to in sub-section (2) of Section 171" shall be substituted;

(2) in clause (16), for the words "Central Board of Excise and Customs", the words "Central Board of Indirect Taxes and Customs" shall be substituted;

(3) in clause (17), for sub-clause (h), the following sub-clause shall be substituted, namely:-

"(h) activities of a race club including by way of totalisator or a license to book maker or activities of a licensed book maker in such club; and";

(4) clause (18) shall be omitted;

(5) in clause (35), for the word, brackets and letter "clause (c)", the word, brackets and letter "clause (b)" shall be substituted;

(6) in clause (69), in sub-clause (f), after the word and figures "Article 371", the words, figures and letter "and Article 371J" shall be inserted;

(7) in clause (102), the following Explanation shall be inserted, namely, -

'Explanation.—For the removal of doubts, it is hereby clarified that the expression "services" includes facilitating or arranging transactions in securities;'.

Amendment of Section 7.

3. In Section 7 of the principal Act, with effect from the 1st day of July, 2017, -

(1) in sub-section (1),-

(a) in clause (b), after the words "or furtherance of business;", the word "and" shall be inserted and shall always be deemed to have been inserted;

(b) in clause (c) after the words "a consideration", the word "and" shall be omitted and shall always be deemed to have been omitted;

(c) clause (d) shall be omitted and shall always be deemed to have been omitted;

(2) after sub-section (1), the following sub-section shall be inserted and shall always be deemed to have been inserted, namely:-

"(1A) where certain activities or transactions, constitute a supply in accordance with the provisions of sub-section (1), they shall be treated either as supply of goods or supply of services as referred to in Schedule II.";

(3) in sub-section (3), for the words, brackets and figures "sub-sections (1) and (2)", the words, brackets, figures and letter "sub-sections (1), (1A) and (2)" shall be substituted.

Amendment of Section 9.

4. In Section 9 of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely:-

"(4) The Government may, on the recommendations of the Council, by notification, specify a class of registered persons who shall, in respect of supply of specified categories of goods or services or both received from an unregistered supplier, pay the tax on reverse charge basis as the recipient of such supply of goods or services or both, and all the provisions of this Ordinance shall apply to such recipient as if he is the person liable for paying the tax in relation to such supply of goods or services or both.".

Amendment of Section 10.

5. In Section 10 of the principal Act, -

(1) in sub-section (1)-

(a) for the words "in lieu of the tax payable by him, an amount calculated at such rate", the words, brackets and figures "in lieu of the tax payable by him under sub-section (1) of section 9, an amount of tax calculated at such rate" shall be substituted;

(b) in the proviso, for the words "one crore rupees, as may be recommended by the Council.", the words "one crore and fifty lakh rupees as may be recommended by the Council:" shall be substituted;

(c) after the existing proviso, the following new proviso shall be inserted, namely:-

"Provided further that a person who opts to pay tax under clause (a) or clause (b) or clause (c) may supply services (other than those referred to in clause (b) of paragraph 6 of Schedule II, of value not exceeding ten per cent. of turnover in the State in the preceding financial year or five lakh rupees, whichever is higher.";

(2) in sub-section (2), for clause (a), the following clause shall be substituted, namely:-

"(a) save as provided in sub-section (1), he is not engaged in the supply of services;".

Amendment of Section 13.

6. In Section 13 of the principal Act, in sub-section (2), the words, brackets and figure "sub-section (2) of" occurring at clause (a) and (b), shall be omitted.

Amendment of Section 16.

7. In Section 16 of the principal Act, in sub-section (2),-

(1) in clause (b), for the Explanation, the following Explanation shall be substituted, namely:-

"Explanation.-For the purposes of this clause, it shall be deemed that the registered person has received the goods or, as the case may be, services-

(i) where the goods are delivered by the supplier to a recipient or any other person on the direction of such registered person, whether acting as an agent or otherwise, before or during movement of goods, either by way of transfer of documents of title to goods or otherwise;

(ii) where the services are provided by the supplier to any person on the direction of and on account of such registered person."

(2) in clause (c), for the word and figures "Section 41", the words, figures and letter "Section 41 or Section 43A" shall be substituted.

Amendment of Section 17.

8. In Section 17 of the principal Act,-

(1) in sub-section (3), the following Explanation shall be inserted, namely:-

"Explanation.- For the purposes of this sub-section, the expression 'value of exempt supply" shall not include the value of activities or transactions specified in Schedule III, except those specified in paragraph 5 of the said Schedule.";

(2) in sub-section (5), for clauses (a) and (b), the following clauses shall be substituted, namely:-

(a) "(a) motor vehicles for transportation of persons having approved seating capacity of not more than thirteen persons (including the driver), except when they are used for making the following taxable supplies, namely:-

(A) further supply of such motor vehicles; or

(B) transportation of passengers; or

(C) imparting training on driving such motor vehicles;

(aa) vessels and aircraft except when they are used-

(i) for making the following taxable supplies, namely:-

(A) further supply of such vessels or aircraft; or

(B) transportation of passengers; or

(C) imparting training on navigating such vessels; or

(D) imparting training on flying such aircraft;

(ii) for transportation of goods;

(ab) services of general insurance, servicing, repair and maintenance in so far as they relate to motor vehicles, vessels or aircraft referred to in clause (a) or clause (aa):

Provided that the input tax credit in respect of such services shall be available –

(i) where the motor vehicles, vessels or aircraft referred to in clause (a) or clause (aa) are used for the purposes specified therein;

(ii) where received by a taxable person engaged-

(I) in the manufacture of such motor vehicles, vessels or aircraft; or

(II) in the supply of general insurance services in respect of such motor vehicles, vessels or aircraft insured by him;

(b)the following supply of goods or services or both-

(i) food and beverages, outdoor catering, beauty treatment, health services, cosmetic and plastic surgery, leasing, renting or hiring of motor vehicles, vessels or aircraft referred to in clause (a) or clause (aa) except when used for the purposes specified therein, life insurance and health insurance:

Provided that the input tax credit in respect of such goods or services or both shall be available, where it is obligatory for an employer to provide to its employees under any law for the time being in force.".

(ii) membership of a club, health and fitness centre; and

(iii) travel benefits extended to employees on vacation such as leave or home travel concession:

Provided that the input tax credit in respect of such goods or services or both shall be available where an inward supply of such goods or services or both is used by a registered person for making an outward taxable supply of the same category of goods or services or both or as an element of a taxable composite or mixed supply".

Amendment of Section 20.

9. In Section 20 of the principal Act, in the Explanation, in clause (c), for the words and figures "under entry 84", the words, figures and letter "under entries 84 and 92A" shall be substituted.

Amendment of Section 22.

10. In Section 22 of the principal Act,-

(i) in sub-section (I), for the word "ten" occurring in the last line, the word "twenty", shall be substituted;

(ii) after sub-section (4), explanation in clause (iii) shall be omitted.

Amendment of Section 24.

11. In Section 24 of the principal Act, in clause (x), after the words "commerce operator", the words and figures "who is required to collect tax at source under Section 52" shall be inserted.

Amendment of Section 25.

12. In Section 25 of the principal Act,-

(1) in sub-section (1), after the proviso and before the Explanation, the following proviso shall be inserted, namely:-

"Provided further that a person having a unit, as defined in the Special Economic Zones Act, 2005 (Central Act 28 of 2005), in a Special Economic Zone or being a Special Economic Zone developer shall have to apply for a separate registration, as distinct from his place of business located outside the Special Economic Zone in the State.";

(2) in sub-section (2), for the proviso, the following proviso shall be substituted, namely:-

"Provided that a person having multiple places of business in the State may be granted a separate registration for each such place of business, subject to such conditions as may be prescribed".

Amendment of Section 29.

13. In Section 29 of the principal Act, -

(1) in the heading after the word "Cancellation", the words "or suspension" shall be inserted;

(2) in sub-section (1), after clause (c), the following proviso shall be inserted, namely:-

"Provided that during pendency of the proceedings relating to cancellation of registration filed by the registered person, the registration may be suspended for such period and in such manner as may be prescribed.";

(3) in sub-section (2), after the proviso, the following proviso shall be inserted, namely:-

"Provided further that during pendency of the proceedings relating to cancellation of registration, the proper officer may suspend the registration for such period and in such manner as may be prescribed.".

Amendment of Section 34.

14. In Section 34 of the principal Act,-

(1) in sub-section (1),-

(a) for the words "Where a tax invoice has", the words "Where one or more tax invoices have" shall be substituted;

(b) for the words "a credit note", the words "one or more credit notes for supplies made in a financial year" shall be substituted;

(2) in sub-section (3),-

(a) for the words "Where a tax invoice has", the words "Where one or more tax invoices have" shall be substituted;

(b) for the words "a debit note", the words "one or more debit notes for supplies made in a financial year" shall be substituted.

Amendment of Section 35.

15. In Section 35 of the principal Act, in sub-section (5), the following proviso shall be inserted, namely:-

"Provided that nothing contained in this sub-section shall apply to any department of the Central Government or a State Government or a local authority, whose books of account are subject to audit by the Comptroller and Auditor-General of India or an auditor appointed for auditing the accounts of local authorities under any law for the time being in force.".

Amendment of Section 39.

16. In Section 39 of the principal Act,-

(1) in sub-section (1),-

(a) for the words "in such form and manner as may be prescribed", the words "in such form, manner and within such time as may be prescribed" shall be substituted;

(b) the words "on or before the twentieth day of the month succeeding such calendar month or part thereof." shall be omitted;

(c) the following proviso shall be inserted, namely:-

"Provided that the Government may, on the recommendations of the Council, notify certain classes of registered persons who shall furnish return for every quarter or part thereof, subject to such conditions and safeguards as may be specified therein.";

(2) in sub-section (7), the following proviso shall be inserted, namely:-

"Provided that the Government may, on the recommendations of the Council, notify certain classes of registered persons who shall pay to the Government the tax due or part thereof as per the return on or before the last date on which he is required to furnish such return, subject to such conditions and safeguards as may be specified therein.";

(3) in sub-section (9),-

(a) for the words "in the return to be furnished for the month or quarter during which such omission or incorrect particulars are noticed", the words "in such form and manner as may be prescribed" shall be substituted;

(b) in the proviso, for the words "the end of the financial year", the words "the end of the financial year to which such details pertain" shall be substituted.

Insertion of Section 43A.

17. After Section 43 of the principal Act, the following new Section 43A shall be inserted, namely, -

"43A. Procedure for furnishing return and availing input tax credit. (1) Notwithstanding anything contained in sub-section (2) of Section 16, Section 37 or Section 38, every registered person shall in the returns furnished under sub-section (1) of Section 39 verify, validate, modify or delete the details of supplies furnished by the suppliers.

(2) Notwithstanding anything contained in Section 41, Section 42 or Section 43, the procedure for availing of input tax credit by the recipient and verification thereof shall be such as may be prescribed.

(3) The procedure for furnishing the details of outward supplies by the supplier on the common portal, for the purposes of availing input tax credit by the recipient shall be such as may be prescribed.

(4) The procedure for availing input tax credit in respect of outward supplies not furnished under sub-section (3) shall be such as may be prescribed and such procedure may include the maximum amount of the input tax credit which can be so availed, not exceeding twenty per cent. Of the input tax credit available, on the basis of details furnished by the suppliers under the said sub-section.

(5) The amount of tax specified in the outward supplies for which the details have been furnished by the supplier under sub-section (3) shall be deemed to be the tax payable by him under the provisions of the Ordinance.

(6) The supplier and the recipient of a supply shall be jointly and severally liable to pay tax or to pay the input tax credit availed, as the case may be, in relation to outward supplies for which the details have been furnished under sub-section (3) or sub-section (4) but return thereof has not been furnished.

(7) For the purposes of sub-section (6), the recovery shall be made in such manner as may be prescribed and such procedure may provide for non-recovery of an amount of tax or input tax credit wrongly availed not exceeding one thousand rupees.

(8) The procedure, safeguards and threshold of the tax amount in relation to outward supplies, the details of which can be furnished under sub-section (3) by a registered person,-

(a) within six months of taking registration;

(b) who has defaulted in payment of tax and where such default has continued for more than two months from the due date of payment of such defaulted amount,shall be such as may be prescribed.".

Amendment of Section 48. 18. In Section 48 of the principal Act, in sub-section (2),-

(1) after the words and figures "Section 44", the words and figures "Section 45" shall be inserted; and

(2) after the words and figures "Section 45", the words "and to perform such other functions" shall be inserted.

Amendment of Section 49. 19. In Section 49 of the principal Act,-

(1) in sub-section (2), for the word and figures "Section 41", the words, figures and letter "Section41or Section 43A" shall be substituted;

(2) in sub-section (5),-

(a) in clause (c), the following proviso shall be inserted, namely:-

"Provided that the input tax credit on account of State tax shall be utilised towards payment of integrated tax only where the balance of the input tax credit on account of central tax is not available for payment of integrated tax;";

(b) in clause (d), the following proviso shall be inserted, namely:-

"Provided that the input tax credit on account of Union territory tax shall be utilised towards payment of integrated tax only where the balance of the input tax credit on account of central tax is not available for payment of integrated tax;".

Insertion of Section 49A and Section 49B.

20. After Section 49 of the principal Act, the following Section 49A and Section 49B respectively shall be inserted, namely:-

49A Utilisation of input tax credit subject to certain conditions

Notwithstanding anything contained in section 49, the input tax credit on account of State tax shall be utilised towards payment of integrated tax or State tax, as the case may be, only after the input tax credit available on account of integrated tax has first been utilised fully towards such payment.

49B Order of Utilisation of the input tax credit

Notwithstanding anything contained in this Chapter and subject to the provisions of clause (e) and clause (f) of sub-section (5) of section 49, the Government may, on the recommendations of the Council, prescribe the order and manner of utilisation of the input tax credit on account of integrated tax, central tax, State tax or Union territory tax, as the case may be, towards payment of any such tax.".

Amendment of Section 52.

21. In Section 52 of the principal Act, in sub-section (9), for the word and figures "Section 37", the words and figures "Section 37 or Section 39" shall be substituted.

Amendment of Section 54.

22. In section 54 of the principal Act in clause (2) of the Explanation, -

(a) in sub-clause (c), in item (i), after the words "foreign exchange", the words "or in Indian rupees wherever permitted by the Reserve Bank of India" shall be inserted;

(b) for sub-clause (e), the following sub-clause shall be substituted, namely:-

"(e) in the case of refund of unutilized input tax credit under clause (ii) of the first proviso to sub-section (3), the due date for furnishing of return under Section 39 for the period in which such claim for refund arises;".

Amendment of Section 79.

23. In Section 79 of the principal Act, after sub-section (4), the following Explanation shall be inserted, namely:-

'Explanation.—For the purposes of this Section, the word 'person' shall include "distinct persons" as referred to in sub-section (4) or, as the case may be, sub-section (5) of Section 25.'.

Amendment of Section 107.

24. In Section 107 of the principal Act, in sub-section (6), in clause (b), after the words "arising from the said order,", the words "subject to a maximum of rupees twenty-five crore," shall be inserted.

Amendment of Section 112.

25. In Section 112 of the principal Act, in sub-section (8), in clause (b), after the words "arising from the said order," the words "subject to a maximum of rupees fifty crore," shall be inserted.

Amendment of Section 129.

26. In Section 129 of the principal Act, in sub-section (6), for the words "seven days" occurring at both the places, the words "fourteen days" shall be substituted.

Amendment of Section

27. In Section 143 of the principal Act, in sub-section (1), in clause (b), after the proviso, the following proviso shall be inserted, namely:-

"Provided further that the period of one year and three years may, on sufficient cause being shown, be extended by the Commissioner for a further period not exceeding one year and two years respectively.".

Amendment of Schedule I.

28. In Schedule I of the principal Act, in paragraph 4, for the words "taxable person", the word "person" shall be substituted.

Amendment of Schedule II.

29. In Schedule II of the principal Act, in the heading, after the word "ACTIVITIES", the words "OR TRANSACTIONS" shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July, 2017.

Amendment of Schedule III.

30. In Schedule III of the principal Act, -

(1) after paragraph 6, the following paragraphs shall be inserted, namely:-

"7. Supply of goods from a place outside India to another place outside India without such goods entering into India.

8. (a) Supply of warehoused goods to any person before clearance for home consumption;

(b) Supply of goods by the consignee to any other person, by endorsement of documents of title to the goods, after the goods have been dispatched from the port of origin located outside India but before clearance for home consumption.";

(2) The Explanation shall be numbered as Explanation 1 and after Explanation 1 as so numbered, the following Explanations shall be inserted, namely:-

"Explanation 2.-For the purposes of paragraph 8, the expression "warehoused goods" shall have the same meaning as assigned to it in the Customs Act, 1962 (Central Act 52 of 1962)".

Dated Raj Bhavan,
Shillong, the 21st December, 2018.

(**TATHAGATA ROY**)
Governor of Meghalaya.

Dated Shillong,
The 21st December, 2018.

W. KHYLLEP,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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ERRATA

The 31st October, 2018.

No.LL(B).56/2017/10.—In Notification No.LL(B)56/2017/5, dated 9th October, 2018,-

(i) Please *read* “Sixty ninth” for the word “Sixty nine” appearing in the Preamble of the Meghalaya Societies Registration (Amendment) Act, 2018.

(ii) In the Short title and commencement, the words “Bill” be *read* as “Act”.

S. K. SANGMA,
Under Secretary to the Govt. of Meghalaya,
Law Department.

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